सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 16.10.2026 TO 23.10.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	9/23/2026	710102081472026	RAKSHA GLOBAL STEEL PRIVATE LIMITED VS	10/19/2026	*No. of Objections:** 2. **Pagination in the Volume 3 Index is incorrect.** Kindly rectify the pagination and ensure that it corresponds correctly with the PDF and book making also . While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
2	10/22/2026	710102088852026	SONIYA GUPTA LIQUIDATOR OF COMM100 PRIVATE LIMITED VS REGISTRAR OF COMPANIES DELHI-I AND ANR.	10/22/2026	no of objection 1. Page No. 83 is incorrectly aligned and is not legible. Kindly upload the page in the correct alignment and ensure that it is clear and readable. 2. Kindly highlight the relevant portion of the newspaper. 3. Proof of service on Respondent No. 2, i.e., the Insolvency and Bankruptcy Board of India (IBBI), is missing. Kindly attach the proof of service. 4. OCR is required on all pages of the PDF. Kindly ensure that the entire PDF is OCR-enabled. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
3	10/22/2026	710102089182026	MAHESH CHAND GUPTA VS REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	10/22/2026	1. The following pages of the PDF are not clear and legible: pages 24 to 44, 50, 53, 55 to 59, 67, 68 to 82, 83 and 85. Kindly provide clear and legible typed copies of the aforementioned pages. 2. OCR is missing on some pages of the PDF. Kindly ensure that all pages are OCR-enabled. 3. Kindly remove the duplicate PDF uploaded. 4. Form STK-7 is missing. Kindly attach the same and highlight the name of the company in the form. 5. Pages 82 and 85 are incorrectly aligned. Kindly correct the alignment. 6. The email ID of the Registrar of Companies (ROC) is incorrectly mentioned in the Proof of Service. Kindly provide the correct email ID, i.e., **roc.delhi@mca.gov.in**, and upload the corrected Proof of Service accordingly. 7. Double pagination is appearing in the PDF. Kindly remove the duplicate pagination and ensure consistent page numbering. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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4	10/22/2026	710102091132026	ENGINEER.AI CLOUD SERVICES INDIA PRIVATE LIMITED VS LOCONAV INDIA PRIVATE LIMITED	10/22/2026	1. Annexure A-7, pages 94 to 122, is not legible. Kindly upload a clear and readable copy or a typed copy. If you are unable to provide a legible or typed copy, kindly submit an undertaking in Annexure-II format, as prescribed under the NCLT Circular dated 12.08.2026. You may attach the undertaking at the top of the pdf 2. The date of default is missing in Part IV of Form 5. Kindly mention the date of default. 3. OCR is required on all pages of the PDF. Kindly ensure that the entire PDF is OCR-enabled. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
5	10/22/2026	710102091392026	PHOENIX ARC LIMITED VS ELLY REALCON PRIVATE LIMITED	10/23/2026	1. Signatures are missing from the Master Index, volume-wise Indexes and the Memo of Parties. Kindly ensure that all the said documents are duly signed. 2. OCR is required on every page of the PDF across all volumes. Kindly ensure that OCR is applied throughout all volumes. 3. The date of default is missing from Part IV of Form 1. Kindly mention the exact date of default in the relevant field. 4. The counsel's details are missing from the last page of the petition and the volume-wise Indexes. Kindly include the complete counsel details in the relevant places. 5. The ₹25 welfare stamp and ₹3 court fee are missing from the Vakalatnama. Kindly affix the same. 6. Signatures and "True Copy" endorsements are missing from the annexures across all volumes. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 7. Pages No. 63 to 85, 244, 272, 273, 336, 337, 859, 1088 and 1176 are not properly aligned. Kindly rectify the alignment and upload the corrected pages. 8. Pages No. 336, 337 and 381 to 387 are not legible. Kindly provide clear and readable copies of the said pages or you may provide typed copies of the said pages, in case of typed copies kindly mention the corresponding page number for which typed copy is provided 9. Pagination is missing from the bookmarks as per the Index in all volumes. Kindly ensure that all bookmarks contain the correct page numbers corresponding to the respective volume-wise Indexes. 10. The following pages are blank in the PDF: 479, 481, 879, 881, 883, 905, 907, 909, 1113, 1114, 1137, 1183, 1185, 1187, 1189 and 1191 to 1193. Kindly rectify the blank pages and upload the correct documents, wherever applicable. 11. English translations are required for the Hindi-language pages bearing Nos. 875, 876, 878, 1112, 1114, 1188 and 1190. Kindly provide
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7	10/22/2026	710102092502026	DHVIJA FINANCE LIMITED VS JOYDEEP NAYAR	10/19/2026	1 OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 2. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". page no 154 to 160 3. The Master Data of **J J TRADELINKS PRIVATE LIMITED** is missing from the PDF. Kindly attach the same, if the said company is a party to the proceedings. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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8	10/22/2026	710102092562026	DHVIJA FINANCE LIMITED VS J J TRADELINKS PRIVATE LIMITED	10/18/2026	1\. Kindly ensure that the pagination in the bookmarking corresponds with the Index and the PDF. 2\. OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 3\. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and endorsed as "True Copy". 4\. Duplicate copies of the same document have been uploaded on the online portal. Kindly remove the extra duplicate document. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
9	10/22/2026	710102090872026	AVISHEK MAZUMDAR VS ARIVAA SPORTS PRIVATE LIMITED	10/22/2026	1. Payment is due under Section 242. Kindly make the requisite payment and upload the proof of payment. 2. The ₹25/- Advocates' Welfare Fund stamp is missing from the Vakalatnama. Kindly affix the same. 3. Pagination is missing from some bookmarks. Kindly rectify the same. 4. Kindly provide updated bookmarks in accordance with the Index, clearly mentioning the details of each annexure along with the corresponding page numbers for ease of reference. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
10	10/22/2026	710102089882026	JITENDER JAIN PERSONAL GUARANTOR TO DELHI SWEETS PRIVATE LIMITED AND KSHEER DHENU FOODS PRIVATE LIMITED VS PUNJAB NATIONAL BANK	10/23/2026	1. Bookmarking is mandatory as per the Index. Kindly ensure that the PDF is properly bookmarked with accurate pagination corresponding to the Index. 2. OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 3. The principal amount, date of default and amount in default are missing from Form A. Kindly fill in all the required details correctly. Kindly also highlight the default amount and date for ease of reference. 4. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 5. English translations are required for the Hindi-language pages bearing Nos. 39 to 48. Kindly provide the English translations along with the corresponding original pages and proper pagination. 6. Pages No. 50, 59 and 67 are not clear and legible. Kindly upload clear and readable copies of the said pages. You may alternatively provide typed copies of the said pages., while providing typed copies kindly mention the corresponding page numbers for which typed copies are provided. 7. The ₹25 welfare stamp and ₹3 court fee are missing from the Vakalatnama. Kindly affix the same. 8. The signature is missing from the Vakalatnama. Kindly ensure that the Vakalatnama is duly signed. 10. The proof of service is missing. Kindly attach the same. Note: While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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11	10/22/2026	710102092352026	MRS. MEETA DUGGAL AND ORS. VS ANTRIKSH REALTECH PRIVATE LIMITED	10/23/2026	1. Bookmarking is mandatory as per the Index. Kindly ensure that the PDF is properly bookmarked with accurate pagination corresponding to the Index. 2. Page numbers are missing from the Index and the soft copy. Kindly rectify the pagination and ensure consistency between the Index and the PDF. 3. An extra duplicate PDF has been uploaded in the proof of service column on the online portal. Kindly remove the duplicate file. 4. Signatures are missing from the Index and the Memo of Parties. Kindly ensure that both documents are duly signed. 5. OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 6. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 7. The respondent details are not completely filled in on the online portal. Kindly enter the details of all respondents as per the Memo of Parties in the PDF. 8. Signatures are missing on each page of the petition. Kindly ensure that every page is duly signed. 9. The Master Data of the respondent is missing from the PDF. Kindly attach the same. 10. Form B is missing from the PDF. Kindly attach the same. 11. The IRP Certificate is missing from the PDF. Kindly attach the same. 12. Form 2 is missing from the PDF. Kindly attach the same. 13. The annexures are missing from the PDF. Kindly attach all relevant annexures and update the Index and bookmarks accordingly. 14. The file is incomplete. Kindly upload the complete set of documents. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
12	10/22/2026	710102092402026	CHHAVI BHARDWAJ VS UNION BANK OF INDIA	10/23/2026	1. Bookmarking is mandatory as per the Index. Kindly ensure that the PDF is properly bookmarked with accurate pagination corresponding to the Index. 2. Page No. 13 is not signed and verified. Kindly ensure that the said page is duly signed and verified. 3. The case type is incorrectly mentioned in the PDF. Kindly rectify the case type to "Company Petition (IB)". 4. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 5. The following pages are blank in the PDF: 194, 196, 198, 200, 202, 204, 206, 208, 210, 212, 214 and 216. Kindly rectify the blank pages and upload the correct documents, wherever applicable or remove the blank pages. 6. Page No. 213 is cut off. Kindly rectify the page and upload a complete and legible copy. 7. The ₹25 welfare stamp and ₹3 court fee are missing from the Vakalatnama. Kindly affix the same. 8. The signature is missing from the Vakalatnama. Kindly ensure that the Vakalatnama is duly signed. 9. The date, month and year are missing from the Vakalatnama. Kindly mention the complete date. 10. The Master Data of the corporate debtor for which the guarantee has been provided is missing from the PDF. Kindly attach the Master Data of the relevant corporate debtor. 11. Signatures are missing on each page of the petition. Kindly ensure that every page is duly signed. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
13	10/22/2026	710102092552026	DHVIJA FINANCE LIMITED VS VANDANA NAYAR	10/19/2026	1. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. In online portal your respondent is Vandana Nayar and in memo party your respondent is JOYDEEPNAYAR kindly rectify it ensure the respondent is identical both place in online and memo party in pdf 2. The Master Data of **J J TRADELINKS PRIVATE LIMITED** is missing from the PDF who has been mentioned as the respondent in the pdf. Kindly attach the same. 3. OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 4. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". page no 154 to 160 While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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14	10/22/2026	710102090512026	BURLINGTON FINANCE LTD. VS FRANK EDUCATIONAL AIDS PRIVATE LTD	10/23/2026	1. Bookmarking is mandatory as per the Index. Kindly ensure that the PDF is properly bookmarked with accurate pagination corresponding to the Index. 2. The counsel's details are missing from the Index, the Memo of Parties and page No. 23. Kindly include the complete counsel details in the relevant places. 3. The date and place are missing from the Index. Kindly mention the same. 4. Form 1 is required to be mentioned on page No. 10. Kindly make the necessary correction. 5. The ₹25 welfare stamp is missing from the Vakalatnama. Kindly affix the same. 6. The date, month and year are missing from the PDF. Kindly mention the complete date wherever required. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
15	10/22/2026	710102092292026	NEW HORIZONS ASPHALT PRIVATE LIMITED VS ROF HOUSING AND INFRASTRUCTURE PRIVATE LIMITED	10/22/2026	no of objection 1. Bookmarks are mandatory and must correspond to the Index, with correct pagination. Kindly rectify the bookmarks accordingly. 2. Hindi pages bearing Nos. 53, 97, 103, 127, 129 and 145 require proper identification/marking of the corresponding original page numbers. Kindly rectify the same. 3. Pages Nos. 116, 117, 120, 122 and 124 are not legible. Kindly upload clear and readable pages. 4. Volume-wise Index is missing from all volumes of the PDF. Kindly include the Volume-wise Index in each volume. 5. Pages Nos. 253 to 258 contain paper cuttings. Kindly ensure that the relevant portions are properly highlighted and the pages are clear and legible. 6. The ₹25/- Advocates' Welfare Fund stamp and ₹3/- court fee are missing from the Vakalatnama. Kindly affix the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
16	10/23/2026	710102093062026	EUROPE INCOMING HOLIDAYS LIMITED VS EBIX TRAVEL & HOLIDAYS LIMITED	10/18/2026	1. The petition is not signed on every page. Kindly ensure that each page of the petition is duly signed. page no 6 to 17 While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
17	10/22/2026	710102088932026	SARE GURUGRAM PRIVATE LIMITED VS SG DESIGNS AND BUILDS PRIVATE LIMITED	10/23/2026	1. The petitioner's and respondent's basic details on the online portal do not match the Memo of Parties. Kindly rectify the details as per the Memo of Parties in the PDF. 2. The petitioner and respondent details mentioned in Form 5 do not match the Memo of Parties. Kindly rectify the same. 3. OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 4. Pages No. 315 to 246 and 352 to 495 are not properly aligned. Kindly rectify the alignment of the affected pages. 5. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 6. The ₹25 welfare stamp and court fee are missing from the Vakalatnama. Kindly affix the same. 7. The date, month and year are missing from the Vakalatnama. Kindly mention the complete date. 8. In Volume III, the pagination in the Index and bookmarks is incorrectly mentioned as pages 41 to 450. Kindly rectify it to pages 361 to 450 and ensure that the Index and bookmarks reflect the correct pagination. 9. As per the Memo of Parties, **Sare Gurugram Private Limited** is a respondent; however, the respondent's Master Data is missing from the PDF. Kindly attach the Master Data of the said respondent. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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18	10/22/2026	710102089552026	GURINDER KAUR VS BHANOT CONSTRUCTION AND HOUSING LIMITED	10/23/2026	1. The signatures and “True Copy” endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked “True Copy”. 2. The Memo of Parties, Synopsis and List of Dates and Events are missing from the PDF. Kindly include all the said documents in the PDF and update the Index and bookmarks accordingly. 3. The ₹3 court fee and ₹25 welfare stamp are missing from the Vakalatnama. Kindly affix the same. 4. The case type “Company Petition” is missing from the Vakalatnama. Kindly mention the correct case type. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
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20	10/22/2026	710102092942026	DR. RAHUL KHANNA AND ORS VS SARE SAMAAG REALTY PRIVATE LIMITED	10/20/2026	1. Kindly submit your DD at NCLT Counter.
21	10/22/2026	710102092862026	PELICON FINANCE AND LEASING LTD VS V I P LEASING AND FINANCE PRIVATE LIMITED	10/23/2026	1. The date is missing from the Index. Kindly mention the date in the Index. 2. The applicant’s signature is missing from the Index and the Memo of Parties. Kindly ensure that both documents are duly signed by the applicant. 3. The reply to the demand notice or the affidavit under Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016, is missing. Kindly attach the applicable document. 4. The Index is missing from the bookmarks. Kindly include the Index in the bookmarks with proper pagination. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
22	10/22/2026	710102092702026	ANANDA INDUSTRIES PRIVATE LIMITED VS V I P LEASING AND FINANCE PRIVATE LIMITED	10/23/2026	2. Kindly submit your DD at NCLT Counter. No payment details are showing in portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
23	10/23/2026	710102093042026	ABHI COMPUSOFT PRIVATE LIMITED VS SQUARE INFRASTRUCTURESPRIVATE LIMITED AND ORS	10/19/2026	1. kindly provide the Board of resolution of ABHI COMPUSOFT PRIVATE LIMITED in PDF kindly attach the same 2. Memorandum of Association (MOA) of **SQUARE INFRASTRUCTURES PRIVATE LIMITED** is missing from the PDF. Kindly attach the same. In case you are unable to clear any defect, Kindly provide an undertaking strictly in the format prescribed under Annexure-II of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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24	10/22/2026	710102091542026	PPG ASIAN PAINTS PRIVATE LIMITED VS THIRTY SIX AUTOMOBILES PRIVATE LIMITED	10/18/2026	1. The IRP Certificate is missing from the PDF. Kindly attach the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
25	10/22/2026	710102092842026	UPGRAD EDUCATION PRIVATE LIMITED VS B9 BEVERAGES LIMITED FORMERLY B9 BEVERAGES PRIVATE LIMITED	10/23/2026	2. Please note that as advised earlier the undertaking needs to be strictly given in Annexure-II Format for which link has also been provided to you. The undertaking cannot be given on the Index. 1. Memorandum of Association (MOA) of **SQUARE INFRASTRUCTURES PRIVATE LIMITED** is missing from the PDF. Kindly attach the same. In case you are unable to clear any defect, Kindly provide an undertaking strictly in the format prescribed under Annexure-II of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
26	10/22/2026	710102092912026	NATIONAL ASSET RECONSTRUCTION COMPANY LIMITED VS MS METENERE GLOBAL LTD.	10/23/2026	1. The section is missing from the Index. Kindly mention the relevant section in the Index. 2. The exact date of default is missing from Part IV of Form 1. Kindly mention the exact date of default in the relevant field. 3. Page No. 38 is blank. Kindly rectify the same and upload the correct page, wherever applicable. 4. English translations are required for the Punjabi-language pages bearing Nos. 193 to 197, 239 and 240. Kindly provide the English translations along with the corresponding original pages. 5. Page No. 199 is not legible. Kindly upload a clear and readable copy of the said page. 6. The date is missing from the Vakalatnama. Kindly mention the date. 7. The proof of service is missing from the PDF. Kindly attach the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
27	10/22/2026	710102092752026	SANJEEV RALHAN VS ANNIKA PROMOTERS PRIVATE LIMITED	10/23/2026	1. The counsel's details and signature are missing from the Index of each volume. Kindly include the complete counsel details and ensure that the Index of every volume is duly signed. 2. Payment appears to be due under Sections 242 and 213. Kindly verify the applicable fees, make the requisite payment for both sections, and upload the proof of payment. 3. Signatures and “True Copy” endorsements are missing from the annexures in all volumes. Kindly ensure that every page of the annexures is duly signed and marked “True Copy”. 4. There is a mismatch between the pagination in the bookmarks and the Index. Kindly rectify the same and ensure that the pagination is consistent throughout all volumes. 5. OCR is missing from pages No. 270 to 336 and page No. 347, as well as in Volumes IV and V. Kindly ensure that OCR is applied to all pages of the PDF across all volumes. 6. Double pagination appears in all volumes. Kindly remove the duplicate pagination and ensure that each page carries the correct page number. 7. The following pages are not legible: 100, 105, 114 to 145, 151, 153, 155, 162, 195, 196, 224, 229, 270 to 310, 347 to 358, 375, 378, 430 to 448, 556 to 561, 565 to 568, 593, 594, 608 to 618, 657 to 659, 663, 790, 796, 804, 805 and 856. Kindly provide clear and readable typed copies of the said pages. 8. Pages No. 482, 485, 486 and 551 are not properly aligned. Kindly rectify the alignment and upload the corrected pages. 9. English translations are required for the Hindi-language pages bearing Nos. 470 to 474, 476, 879 to 896 and 900. Kindly provide the English translations and ensure that the translated copies carry proper pagination corresponding to the original pages. Note: While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the

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28	10/22/2026	710102092902026	THE BANK OF BARODA LIMITED VS NANDANI SINGH	10/23/2026	1. The wrong PDF has been uploaded. Kindly upload the correct PDF in the IA portal. 2. Both applications must be filed separately through the IA portal. Kindly file each application under a separate diary number, as two applications cannot be filed under a single diary number. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
29	10/22/2026	710102089872026	ANJANA JAIN PERSONAL GUARANTOR TO DELHI SWEETS PRIVATE LIMITED AND KSHEER DHENU FOODS PRIVATE LIMITED VS PUNJAB NATIONAL BANK	10/23/2026	1. Page numbers are missing from the Index. Kindly ensure that the Index is properly paginated with the correct page numbers. 2. The PDF is not properly bookmarked. Kindly complete the bookmarking in accordance with the Index and ensure that the correct pagination is reflected in all bookmarks. 3. OCR is required on every page of the PDF across all volumes. Kindly apply OCR to all pages to make the documents text-searchable. 4. The date of default is missing from Form A. Kindly fill in the date of default in the prescribed form. 5. The notary attestation is missing on page 22. Kindly ensure that the requisite notarisation is duly completed. 6. The signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked as "True Copy," wherever applicable. 7. Pages 32 to 65 are in Hindi. Kindly provide the corresponding English translated copies of the said pages. 8. The relevant newspaper cuttings on pages 74, 75 and 82 require attention. Kindly ensure that the newspaper cuttings are properly included and clearly legible in the PDF. 9. The volume-wise Index is missing from both volumes. Kindly include a separate volume-wise Index in each volume with proper pagination. 10. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
30	10/6/2026	710102085432026	PRATEEK GUPTA HUF VS VATIKA INFRACON PRIVATE LIMITED	10/19/2026	1. Pagination is missing in the bookmarks as per the Index in all volumes. Kindly ensure that the bookmarking and pagination are complete and consistent with the Index in all volumes. 2. The pagination in the bookmarks, Index and PDF is mismatched in Volume 2. Kindly rectify the discrepancies and ensure that the pagination is consistent in all three places. 3. The volume-wise Index for Volume 3 is missing. Kindly attach the same. 4. Pages 240, 241, 247, 249 and 250 are not legible. Kindly upload clear and legible copies of the said pages. 5. Pages 269 to 274, 312 to 315, 336, 354, 355 and 356 are incorrectly aligned. Kindly rectify the alignment of the said pages. 6. The master data of the respondent company, VATIKA INFRACON PRIVATE LIMITED, is missing. Kindly attach the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

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National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 16.10.2026 TO 23.10.2026

APPLICATION (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/22/2026	710102089892026	DEEPAK AZAD ORS. VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. The signatures are missing from pages 10 to 56 of the application. Kindly ensure that every page of the application is duly signed. 2. The signatures are missing from the annexures. Kindly ensure that all annexures bear the requisite signatures and are duly marked as "True Copy," wherever applicable. 3. There are discrepancies in the affidavits and Power of Attorney. Kindly verify and rectify all inconsistencies to ensure that the details are accurate and consistent throughout the documents. 4. OCR is missing from pages 242–373, 626–671, 680–708, and page 718 onwards. Kindly apply OCR to all the specified pages to make them text-searchable. 5. Double pagination has been observed on pages 626–678 and 719–784. Kindly rectify the pagination and ensure that the page numbering is correct and consistent throughout the PDF. 6. Pages 754, 755, 760, 761, 768, 772–776, 779 and 780 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 7. Pagination is missing on page 781. Kindly insert the correct page number. 8. The ₹25/- welfare fee and ₹3/- court fee are missing from both Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are duly affixed to both Vakalatnamas. 9. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
2	10/22/2026	710102090322026	MAYA GUPTA LIQUIDATOR FOR CORPORATE DEBTOR VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. The case type is incorrectly mentioned on the online portal and in the PDF. Kindly select "IA (Liq.) Progress Report" on the online portal and ensure that the same case type is correctly mentioned in the PDF. 2. The affidavit is missing from the PDF. Kindly attach the duly executed affidavit. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
3	10/17/2026	710102088222026	MS JINDAL INDUSTRIES SUCCESSFUL AUCTION PURCHASER THROUGH ITS PARTNER MR. SANDEEP JINDAL VS JAMMU POWER DISTRIBUTION CORPORATION LIMITED	10/19/2026	Kindly ensure that all the pages of the application are duly sign
4	10/19/2026	710102088382026	TARUN JAIN LIQUIDATOR VS JAMMU POWER DISTRIBUTION CORPORATION LIMITED	10/21/2026	Kindly provide typed copy of page number 55 to 57.

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5	10/20/2026	710102088412026	PARUL MATHUR AND ORS. VS UMESH SINGHAL AND ORS.	10/21/2026	1. Proof of service is missing. Kindly attach the proof of service. 2. Page numbering is missing in the bookmarks. Kindly ensure that the bookmarks reflect the correct page numbers as per the Index. 3. The pages from 798 to 871 are missing the “True Copy” endorsement and signatures. Kindly ensure that all the said pages are duly signed and marked as “True Copy”. 4. The pagination in Volume V is not appearing correctly. Kindly rectify the pagination and ensure that it is consistent with the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	10/16/2026	710102088162026	SUKHDEV MADNANI VS UMESH SINGHAL AND ORS.	10/18/2026	1 Kindly mention I.A no. 2026 instead of I. A. NO. OF 2025 on page 3
7	10/20/2026	710102088402026	SPRINGDALE FLAT BUYERS WELFARE ASSOCIATION THROUGH SH. RAJESH KHANNA VS VIVEK GUPTA AND ANR.	10/21/2026	1. Page No. 179 is not legible. Kindly upload a clear and legible copy of the said page. 2. OCR is missing. Kindly ensure that all pages of the PDF are OCR-enabled. 3. The section mentioned is incorrect. Kindly rectify the same and ensure that the correct section is mentioned in the application and on the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
8	10/18/2026	710102088302026	CHD RESORTICO OWNERS WELFARE ASSOCIATION VS MR. RAJESH KUMAR PARAKH	10/19/2026	1 only proof of service uploaded in pdf, kindly upload complete pdf. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
9	10/21/2026	710102088432026	SAPAN MOHAN GARG BANKRUPTCY TRUSTEE IN THE BANKRUPTCY PROCESS OF MRS. NITA PURI PERSONAL GUARANTOR OF MS MOSER BAER INDIA LIMITED VS MR. RAJESH KUMAR PARAKH	10/19/2026	1\. Kindly attach the BharatKosh payment receipt to the PDF. The receipt currently attached is generated by the NCLT portal and is not the BharatKosh payment receipt. 2\. The section under which the application is filed is missing from the Index. Kindly mention the relevant section in the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
10	10/12/2026	710102087362026	ADMINISTRATOR JUSTICE R.K. GAUBA VS NA	10/19/2026	2. Kindly attach the Bharatkosh payment receipt, which has been downloaded from bharatkosh website. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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11	10/15/2026	710102087962026	ANIL KOHLI BANKRUPTCY TRUSTEE FOR FARAH KHAN VS NA	10/16/2026	No of objection 1. As per the Memo of Parties in the PDF, no respondent has been mentioned; however, **Farah Khan** has been entered in the respondent section of the online portal. Kindly ensure that the Memo of Parties in the PDF and the online portal are consistent. If Farah Khan is a respondent, please include her details in the Memo of Parties in the PDF; otherwise, kindly delete her details from the respondent section of the online portal. 2. Kindly provide English-translated copies of the Hindi pages bearing PDF page numbers 74–76, 79–80, 90–93 and 103–104. 3. Kindly attach the **BharatKosh payment receipt** in the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
12	10/22/2026	710102089372026	RAHUL JINDAL BANKRUPTCY TRUSTEE FOR MR. MANISH GOEL VS MANISH GOEL	10/23/2026	1. The counsel's signature is missing from the Index, Memo of Parties, and Prayer page. Kindly ensure that the counsel duly signs all the above documents. 2. The date is missing from the Index, Memo of Parties, and Prayer page. Kindly ensure that the date is duly mentioned on all the above pages.
13	10/22/2026	710102091832026	LALIT MOHAN BHARADWAJ VS AKASH SINGHAL RESOLUTION PROFESSIONAL	10/23/2026	1. The counsel's details are missing from the indexes of Volumes I, II, III and IV. Kindly ensure that the counsel's details are duly mentioned in all four indexes. 2. The deponent's signature is missing on page 52. Kindly ensure that the deponent duly signs the said page. 3. The affidavit of Applicant No. 2 is missing. Kindly attach the same to the PDF and update the Index accordingly. 4. OCR is missing from the following pages: 61–97, 99–115, 130–138, 152–177, 181–187, 322–576, 578–610, and 612–741. Kindly apply OCR to all the specified pages to make them text-searchable. 5. Pages 65, 81, 278 and 279 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 6. The alignment is incorrect on pages 108, 131, 154, 183, 197, 255, 284, 298 and 369–576. Kindly correct the alignment and upload the revised pages. 7. Double pagination has been observed on page 154. Kindly rectify the pagination and ensure that the page numbering is consistent. 8. The case type selected on the online filing portal is incorrect. Kindly select the appropriate case type and rectify the same on the portal. 9. The application entry in the Volume-I Index is incomplete. Kindly complete it in accordance with the corresponding application entry in the Master Index. 10. The Vakalatnama is missing the ₹25/- welfare fee and ₹3/- court fee. Kindly ensure that the requisite welfare fee and court fee are duly affixed to the Vakalatnama.
14	10/16/2026	710102088082026	DIRECTORATE OF ENFORCEMENT GOVERNMENT OF INDIA REPRESENTED BY ITS ASSISTANT DIRECTOR VS MS JAYPEE INFRATECH LIMITED	10/19/2026	1. The main case no has not been linked with the PDF and the online portal. Kindly ensure that the main case no is properly linked. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
15	10/15/2026	710102087992026	ANIL KOHLI BANKRUPTCY TRUSTEE FOR WASEEM AHMAD KHAN VS NA	10/16/2026	1\. As per the Memo of Parties in the PDF, no respondent has been mentioned; however, SHAGUFTA KHAN has been entered in the respondent section of the online portal. Kindly ensure that the Memo of Parties in the PDF and the online portal are consistent. If there is a respondent, please include the respondent's details in the Memo of Parties in the PDF; otherwise, kindly delete the respondent's details from the online portal. 2\. Pages 60 to 62, 65, 66, 76 to 79, and 89 to 90 are in Hindi. Kindly attach the English-
16	10/21/2026	710102088712026	KRIT NARAYAN MISHRA VS VIKRANT MAHAJAN	10/22/2026	1. Kindly ensure that the PDF is properly bookmarked, with correct page numbering in accordance with the Index. 2. Pages 133 and 134 are not legible. Kindly upload clear and readable copies of the said pages. 3. Kindly ensure that all pages of the PDF are OCR-
17	10/22/2026	710102088752026	AMIT JAIN BANKRUPTCY TRUSTEE OF RAJIV JAIN VS VIKRANT MAHAJAN	10/22/2026	no of objection Memo of party is missing in the pdf. While attaching memo of party in the pdf kindly ensure that the memo of party is same in both pdf and online portal and the affidavit is provided of the party mentioned as applicant in the application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
18	10/21/2026	710102088652026	TELU RAM VS MR. DEVRRAT RANA	10/22/2026	1. The applicant's signature is required on every page of the application. Kindly ensure that all pages are duly signed. 2. Pages 84, 85, and 101 are not legible. Kindly upload clear and readable copies of the said pages . 3. Pages 96 and 100 require typed copies. Kindly provide typed copies of the said pages. 4. Page numbering is missing in the bookmarks. Kindly ensure that all bookmarks include the correct page numbering in accordance with the Index. 5. The date is missing from the Vakalatnama. Kindly mention the date. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
19	10/21/2026	710102088702026	THE INDURE PVT LTD VS ISHWARI CHAND KUSHWAHA	10/22/2026	1. The Index is incomplete. Kindly rectify and provide the complete Index. 2. The Memo of Parties is missing. Kindly include the same in the PDF and Index. 3. The applicant's signature is required on every page of the application. Kindly ensure that all pages are duly signed. 4. The affidavit is not legible. Kindly upload a clear and readable copy. 5. The Rs. 25/- welfare stamp and Rs. 3/- court fee stamp are missing from the Vakalatnama. Kindly affix the requisite stamps. 6. Signatures and "True Copy" endorsements are required on every page of the annexures. Kindly ensure that all annexure pages are duly signed and endorsed as "True Copy". 7. Proof of service is missing. Kindly attach the same. 8. Counsel's details are incomplete in the Index and on the Prayer page. Kindly provide the complete counsel details in both places. 9. Bookmarking is compulsory. Kindly ensure that all documents are properly bookmarked with correct

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20	10/21/2026	710102088592026	SMT. SUMITRA DEVI VS MR. MANOJ KUMAR ANAND	10/22/2026	1. Pages no. 10 and 11 clear and highlight the relevant portion. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
21	10/21/2026	710102088682026	THE INDURE PRIVATE LIMITED VS SASANKA KIRAN PANDA	10/22/2026	1. PDF not uploaded Kindly also attach the Bharatkosh payment receipt, if the payment has been made through Bharatkosh. If the payment has been made through Demand Draft (DD), kindly submit a copy of the DD at the NCLT counter, if not already submitted. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
22	10/22/2026	710102088832026	MEGHA AGRAWAL VS SASANKA KIRAN PANDA	10/22/2026	no of objection 1. Kindly attach the Bharatkosh payment receipt, if the payment has been made through Bharatkosh. If the payment has been made through Demand Draft (DD), kindly submit a copy of the DD at the NCLT counter, if not already submitted. 2 Kindly attach vakaltnama. If the Vakaltnama is on record kindly mention the same in the Index While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
23	10/21/2026	710102088692026	THE INDURE PRIVATE LIMITED VS MAHIPAL SINGH	10/22/2026	1. The attached pdf is not opening. 2. Kindly attach the Bharatkosh payment receipt, if the payment has been made through Bharatkosh. If the payment has been made through Demand Draft (DD), kindly submit a copy of the DD at the NCLT counter, if not already submitted. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
24	10/22/2026	710102088742026	I P CONSTRUCTIONS PRIVATE LIMITED VS PRADEEP KUMAR AGRAWALLA	10/22/2026	1. The applicant's signature is missing on the Index. Kindly ensure that the Index is duly signed by the applicant. 2. OCR is required on all pages of the PDF. Kindly ensure that the entire PDF is OCR-enabled. 3. The Bharatkosh payment slip is missing from the PDF. Kindly attach the same. 4. The affidavit of Petitioner No. 1 is missing. Kindly attach the same. 5. The Board Resolution is missing from the PDF. Kindly attach the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
25	10/22/2026	710102091792026	YOGESH KUMAR GUPTA VS ALPHA CORP DEVELOPMENT PRIVATE LIMITED	10/23/2026	1. Bookmarking with proper pagination is missing in Volumes II and III. Kindly ensure that both volumes are properly bookmarked with the correct page numbers. 2. The bookmarking in Volume I is incomplete, and the pagination is incorrect. Kindly complete the bookmarking and rectify the pagination throughout the volume. 3. The counsel's details and signature are missing on page 33. Kindly ensure that the counsel's details are duly mentioned and the page is signed. 4. Kindly ensure that the requisite affidavit is filed for each applicant. 5. The Proof of Service is missing. Kindly attach the Proof of Service to the PDF and include it in the Index.
26	10/22/2026	710102091722026	VIVEK PARTI VS ALPHA CORP DEVELOPMENT PRIVATE LIMITED	10/23/2026	1. Page no 77 need English translation.
27	10/8/2026	710102086372026	VATIKA INFRACON PRIVATE LIMITED VS PRATEEK GUPTA HUF ORS.	10/19/2026	1. main case no mismatch in proof of service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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28	10/22/2026	710102089292026	RAHUL JINDAL RESOLUTION PROFESSIONAL SHRI MANIMAY SENGUPTA VS PRATEEK GUPTA HUF ORS.	10/22/2026	Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
29	10/22/2026	710102089112026	AJAY KUMAR YADAV VS PRADEEP KUMAR KAUSHIK	10/22/2026	1. The affidavit is not duly notarised. Kindly get the affidavit notarised and upload the corrected copy. 2. The main case number is not correctly mentioned in the Vakalatnama. Kindly rectify the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
30	10/22/2026	710102089002026	MR. RAJESH RAMNANI VS KRIT NARAYAN MISHRA	10/22/2026	1. The date and month are missing from the prayer clause. Kindly mention the same. 2. Counsel's signature is missing on the prayer page. Kindly ensure that the prayer page is duly signed by the counsel. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
31	10/22/2026	710102090462026	MS BETA INFRATECH PRIVATE LIMITED VS PUNJAB NATIONAL BANK	10/23/2026	1. The case type has been selected incorrectly on the online portal. Kindly select ***"IA (Liq.) Progress Report"** as the case type. 2. The Vakalatnama is missing from the PDF. Kindly attach the Vakalatnama. If it is already on record, kindly mention ***"Vakalatnama is on record"** in the Index. 3. Page No. 28 is not legible. Kindly upload a clear and legible copy of the said page. 4. The proof of service is missing. Kindly attach the proof of service in accordance with the basic details entered on the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
32	10/22/2026	710102091682026	SUSHIL KUMARI VS GRJ DISTRIBUTORS AND DEVELOPERS PRIVATE LIMITED	10/23/2026	1. The Memo of Parties is missing from the PDF. Kindly attach the same and include it in the Index and bookmarks, wherever applicable. 2. Signatures are missing on each page of the application. Kindly ensure that every page is duly signed. 3. The date is missing from the Vakalatnama. Kindly mention the date. 4. Signatures and the "True Copy" endorsement are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 5. The ₹3 court fee is missing from the Vakalatnama. Kindly affix the same. 6. The proof of service is missing. Kindly attach the proof of service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
33	10/22/2026	710102090602026	MEGHALAYA POWER DISTRIBUTION CORPORATION LIMITED VS FEEDBACK ENERGY DISTRIBUTION COMPANY LIMITED	10/23/2026	1. Pagination is missing in the bookmarks across all volumes. Kindly ensure that the bookmarks include the correct page numbers in every volume. 2. OCR is missing throughout the PDF. Kindly apply OCR to the entire PDF to make all pages text-searchable. 3. The Memo of Parties is missing from both the PDF and the index. Kindly include it in both. 4. Pages 52, 123, 187 and 214 are unclear and illegible. Kindly replace them with clear, legible copies. 5. Double pagination has been observed from pages 41 to 189. Kindly rectify the pagination and ensure that the page numbering is consistent throughout. 6. The Vakalatnama is missing the ₹25/- welfare fee and ₹3/- court fee. Kindly ensure that the requisite fees are duly affixed. 7. Both applications have been filed separately. Kindly ensure that each application is filed separately under the appropriate filing category. 8. The case type has been selected incorrectly in both the online portal and the PDF. Kindly rectify the case type in both places and ensure that it is consistent with the nature of the filing.
34	10/22/2026	710102089202026	VIJAY TAHLANI VS SHAILENDRA SINGH	10/23/2026	1. Kindly ensure that every page of the application is duly signed by the applicant/counsel, as applicable. 2. The applicant's signature is missing from the Prayer section. Kindly ensure that the applicant duly signs the said section. 3. Kindly ensure that every annexure bears the endorsement "True Copy" along with the requisite signature. 4. The date and month are missing from the Vakalatnama. Kindly fill in the same. 5. Pages 25 to 60 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 6. Pages 25, 27, 28, 29, 31, 44, 45 to 60, and 61 to 80 are in Hindi. Kindly upload the corresponding English translated copies. 7. Pages 50, 52 to 60, and 96 are incorrectly aligned. Kindly correct the alignment and upload the revised pages. 8. The pages containing the court fee and welfare fee tickets in the Vakalatnama are blank. Kindly ensure that the requisite court fee and welfare fee tickets are duly affixed and clearly visible.
35	10/22/2026	710102091452026	DR. BANKIM SHUKLA LIQUIDATOR OF THE CORPORATE DEBTOR VS SHAILENDRA SINGH	10/23/2026	1. The main case number is not linked on the online portal. Kindly link the correct main case number. 2. The case type is incorrectly selected on the online portal. Kindly select the correct case type as per the application. 3. As per the pdf the matter pertains to Cuttack Bench however you have filed in NCLT New Delhi Bench.
36	10/22/2026	710102089042026	MR DARAM CHAND SHARMA VS APLHA CORP DEVELOPMENT PRIVATE LIMITED	10/23/2026	1. Kindly ensure that every page of the application is duly signed. 2. The notary attestation is missing from the affidavit. Kindly ensure that the affidavit is duly notarised and the requisite notary seal and signature are affixed.
37	10/22/2026	710102091252026	SANJAY MALIK AND ORS. VS CELESTIAL ESTATE PRIVATE LIMITED	10/19/2026	1. Memo of Parties mismatch. Kindly update the online portal as per the PDF and ensure that both are identical. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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38	10/22/2026	710102091812026	SANTOSH GOEL VS CELESTIAL ESTATE PRIVATE LIMITED	10/23/2026	1. Pages 30 and 31 are unclear and illegible. Kindly upload clear and legible copies of the said pages.
39	10/22/2026	710102091912026	MS. MAMTA BINANI RESOLUTION PROFESSIONAL OF IMAGINE RESIDENCE PVT. LTD. VS CELESTIAL ESTATE PRIVATE LIMITED	10/23/2026	1. Kindly ensure that all applicants are added and correctly mentioned on the online filing portal. 2. Kindly ensure that the requisite affidavit(s) are filed for all applicants.
40	10/22/2026	710102092272026	BOBBY ANAND VS CLASSIC MOTORS PRIVATE LIMITED	10/23/2026	1. The PDF has been uploaded twice. Kindly remove the duplicate PDF and retain only one copy. 2. Duplicate entries of the applicant(s) and respondent(s) appear on the online filing portal. Kindly remove the duplicate entries and ensure that each party is listed only once. 3. The case type selected on the online filing portal is incorrect. Kindly rectify it and select the appropriate case type. 4. The Vakalatnama is missing from the PDF. Kindly attach the duly executed Vakalatnama. If it is already on record, please mention the same in the index as "Vakalatnama is on record."
41	10/22/2026	710102091622026	MR. KAMAL KUMAR JADWANI RESOLUTION PROFESSIONAL OF EDUCOMP SOLUTIONS LIMITED VS CLASSIC MOTORS PRIVATE LIMITED	10/23/2026	1. The petitioner's basic details are missing from the online portal. Kindly fill in the required details as per the Memo of Parties in the PDF. 2. The ₹3 court fee and ₹25 welfare stamp are missing from the Vakalatnama. Kindly affix the same. 3. Pagination is missing from the bookmarks. Kindly ensure that all bookmarks include the corresponding page numbers as per the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
42	10/22/2026	710102090612026	MUKESH KUMAR JAIN LIQUIDATOR VS CLASSIC MOTORS PRIVATE LIMITED	10/23/2026	1. The Vakalatnama is missing from the PDF. Kindly attach the Vakalatnama. If it is already on record, please mention the same in the index as "Vakalatnama is on record."
43	10/22/2026	710102091612026	SH. SUBHASH CHAND GOEL VS STATE BANK OF INDIA	10/23/2026	The IA number has already been registered
44	10/22/2026	710102090072026	METCALFE PROPERTIES PRIVATE LIMITED VS AMRITSAR DEVELOPMENT AUTHORITY	10/23/2026	1. The Memo of Parties is missing from the PDF, Index, and bookmarks. Kindly include the Memo of Parties in the PDF and Index, and add the corresponding bookmark. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination throughout the document. 3. The PDF incorrectly mentions "CA No. _____ of 2026", whereas the online filing portal specifies "Interlocutory Application (I.B.C.)". Kindly rectify the case type in the PDF to ensure consistency with the online portal. 4. Kindly ensure that every page of the application is duly signed. 5. Kindly ensure that the Memo of Parties in the PDF and the details entered on the online filing portal are identical. Further, kindly ensure that the requisite affidavit is filed for the party mentioned as the applicant in the Memo of Parties. 6. The main case number is missing from the Vakalatnama. Kindly mention the correct main case number in the Vakalatnama. 7. The ₹3/- court fee is missing from the Vakalatnama. Kindly ensure that the requisite court fee is duly affixed.
45	10/22/2026	710102090822026	LATIKA GUPTA ORS. VS MS. EARTH INFRASTRUCTURE LIMITED	10/23/2026	1. The counsel's signature is missing on page 5. Kindly ensure that the counsel duly signs the said page. 2. The signatures are missing from pages 12 to 68 of the application. Kindly ensure that every page within the said range is duly signed. 3. The relevant portions of the newspaper cuttings on pages 292 and 293 have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 4. OCR is missing from the following pages: 422–436, 690–694, 702–763, 766–843, 846–1021, and 1030–1105. Kindly apply OCR to all the specified pages to make them text-searchable. 5. Pages 692, 693, 694, 840, 854, 855, 856 and 877 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 6. Pages 823, 1027 and 1028 are cut off. Kindly upload complete and properly scanned copies of the said pages. 7. Pages 91 and 961 are incorrectly aligned. Kindly correct the alignment and upload the revised pages. 8. The ₹25/- welfare fee and ₹3/- court fee are missing from both Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are duly affixed to both Vakalatnamas. 9. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
46	10/22/2026	710102090662026	LAKSHMI SHARMA ANR. VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. The bookmarking for Volume-II incorrectly mentions "Volume-III". Kindly rectify the bookmark to read "Volume-II". 2. The date is missing from the Master Index and Volume-I Index. Kindly ensure that the date is duly mentioned in both indexes. 3. The relevant portions of the newspaper cuttings on pages 226 and 227 have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 4. OCR is missing from pages 356–370 and 685–695. Kindly apply OCR to all the specified pages to make them text-searchable. 5. The ₹25/- welfare fee and ₹3/- court fee are missing from both Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are duly affixed to both Vakalatnamas. 6. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.

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47	10/22/2026	710102092062026	RATHI SPECIAL STEELS LIMITED VS AXIS BANK LIMITED	10/23/2026	1. Page numbering is missing from the bookmarks. Kindly ensure that the entire PDF is properly bookmarked with the correct page numbers in accordance with the Index. 2. The old main case number is missing from the Index. Kindly mention the correct old main case number in the Index. 3. The List of Dates and Events is missing from the PDF. Kindly include the same and update the Index accordingly. 4. The Brief Synopsis is missing from the PDF. Kindly include the Brief Synopsis and update the Index accordingly. 5. The case type selected on the online filing portal is incorrect. Kindly select the correct case type as "TA (Transfer Application)". 6. Kindly remove the main case number from the online filing portal. 7. The Vakalatnama is compulsory. Kindly attach the duly executed Vakalatnama to the PDF. If it is already on record, please mention the same in the Index as "Vakalatnama is on record." 8. There is a mismatch between the Memo of Parties and the details entered on the online filing portal. Kindly rectify the discrepancies and ensure that the details are identical in both. 9. OCR is missing from the PDF. Kindly apply OCR to every page to make the entire document text-searchable.
48	10/22/2026	710102089952026	MS GANUCHI FASHIONS PRIVATE LIMITED THROUGH ITS AUTHORIZED REPRESENTATIVE MR VIKHYAT BHAMBRI VS AXIS BANK LIMITED	10/23/2026	1. The year is incorrectly mentioned as 2025 in the I.A. number in the PDF. Kindly rectify the error and mention the correct year as 2026. 2. The case type has been selected incorrectly. Kindly select the correct case type as "Restoration (I.B.C.)" on the online filing portal and ensure that it is correctly reflected in the PDF.
49	10/22/2026	710102092132026	RASHMI MINTRI VS AXIS BANK LIMITED	10/23/2026	Rs. 15/- Welfare Ticket not affixed on the Vakalatnama.
50	10/22/2026	710102091572026	SH. ISHWAR CHAND GOEL VS STATE BANK OF INDIA	10/23/2026	1. I.A. Number Already Allotted: The I.A. number has already been allotted by the Registrar. Kindly mention the allotted I.A. number in the PDF.
51	10/22/2026	710102092542026	MR. AJIT GYANCHAND JAIN RESOLUTION PROFESSIONAL OF MABSOOT BUILDHOMES INDIA PRIVATE LIMITED VS YOGESH GOSWAMI	10/23/2026	1. Section Mismatch: The section mentioned in the PDF does not match the section selected on the online portal. Kindly ensure that the correct section is consistently mentioned in both. 2. Proof of Service Missing: The Proof of Service has not been attached. Kindly file the same.
52	10/22/2026	710102092112026	HARVINDER SINGH VS YOGESH GOSWAMI	10/23/2026	1. counsel details incomplete in index, memo party and page no 6. Kindly ensure complete counsel details are provided wherever applicable. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
53	10/22/2026	710102090542026	MR. SURENDRA RAJ GANG CHAIRPERSON OF THE MONITORING COMMITTEE OF METENERE LIMITED VS YOGESH GOSWAMI	10/23/2026	1. The section mentioned on page No. 2 is incorrect. Kindly rectify the same. 2. The Vakalatnama is compulsory. Kindly attach the duly executed Vakalatnama. 3. Kindly fill in all the required details on the online portal as per the application and Memo of Parties. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
54	10/22/2026	710102092172026	CATALYST TRUSTEESHIP LIMITED VS EESHAN SHUKLA	10/23/2026	1. There is a mismatch between the section mentioned in the PDF and the section selected on the online filing portal. Kindly ensure that the section selected on the online portal is correctly reflected in the PDF. 2. The Vakalatnama is missing from the PDF. Kindly attach the Vakalatnama. If it is already on record, please mention the same in the Index as "Vakalatnama is on record." 3. The order dated 29.09.2026 is missing from the PDF. Kindly include the said order in the PDF and update the Index accordingly.
55	10/22/2026	710102092192026	MS BETA INFRATECH PRIVATE LIMITED VS PUNJAB NATIONAL BANK	10/23/2026	1. The section is missing from the Index and is mismatched between the application and the online portal. Kindly mention the relevant section in the Index and ensure that the section mentioned in the PDF is consistent with the section selected on the online portal. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. Kindly remove the respondent's entry from the online portal, as no respondent is mentioned in the Memo of Parties in the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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56	10/22/2026	710102092532026	MS KDRA INSOLVENCY PROFESSIONALS PRIVATE LIMITED VS PUNJAB NATIONAL BANK	10/23/2026	1. There is a mismatch between the section mentioned in the PDF and the section selected on the online filing portal. Kindly rectify the discrepancy and ensure that the same section is correctly reflected in both the PDF and the online portal. 2. The date and place are missing from the Memo of Parties, Index, and the last page of the application. Kindly ensure that the date and place are duly mentioned in all the above documents.
57	10/22/2026	710102089832026	MANOJ ROY THROUGH ITS POA ARUN ROY VS RABINDRI MINTRI RESOLUTION PROFESSIONAL OF MS TODAY HOMES NOIDA PRIVATE LIMITED	10/23/2026	1. The counsel's signature is missing from the Master Index and Volume-I Index. Kindly ensure that both indexes are duly signed by the counsel.
58	10/22/2026	710102092392026	V GO MOTOR PRIVATE LIMITED VS RABINDRI MINTRI RESOLUTION PROFESSIONAL OF MS TODAY HOMES NOIDA PRIVATE LIMITED	10/23/2026	1. Bookmarking with proper pagination is missing. Kindly ensure that the entire PDF is properly bookmarked with the correct page numbers. 2. Kindly rectify the heading in the PDF by mentioning "Restoration" before "I.A. No. _____ of 2026". 3. The ₹3/- court fee and ₹25/- welfare ticket are missing from the Vakalatnama. Kindly ensure that the requisite court fee and welfare ticket are duly affixed. 4. The I.A. number and year 2026 are missing from the Vakalatnama. Kindly mention the correct I.A. number and year in the Vakalatnama. 5. Kindly ensure that every page of the annexures is duly marked as "True Copy" along with the requisite signature.
59	10/22/2026	710102092632026	VIJAY KISHORE SAXENA VS MS STAN AUTOS PRIVATE LIMITED	10/23/2026	1. Duplicate entries of the petitioner appear on the online filing portal. Kindly remove the duplicate entry and ensure that the petitioner is listed only once. 2. The basic details of the petitioner and respondent are missing from the online filing portal. Kindly enter all the required details correctly. 3. The Vakalatnama is missing from the PDF. Kindly attach the duly executed Vakalatnama. If it is already on record, please mention the same in the Index as "Vakalatnama is on record." 4. The "True Copy" endorsement and signatures are missing from pages 44 to 62. Kindly ensure that each of the said pages is duly signed and marked as "True Copy." 5. The Proof of Service is required in email format. Kindly attach the email proof of service, including the relevant email correspondence and delivery details, to the PDF.
60	10/22/2026	710102092302026	JOYDEEP DAS ORS. VS MS. EARTH INFRASTRUCTURE LIMITED	10/23/2026	1. Kindly include the affidavit at Serial No. 3, along with the application, in both the Master Index and the Volume-I Index. 2. The signatures are missing from pages 11 to 61 of the application. Kindly ensure that every page within the said range is duly signed. 3. The affidavits and Power of Attorney contain discrepancies in the applicant details. Kindly verify and rectify all discrepancies to ensure that the details are consistent with the applicant information throughout the documents. 4. OCR is missing from the following pages: 247–363, 364–378, 631–741, 743–834, 836–857, 860, and 863–1043. Kindly apply OCR to all the specified pages to make them text-searchable. 5. The relevant portions of the newspaper cuttings on pages 234 and 235 have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 6. Pages 678–738 and 771–831 are incorrectly aligned. Kindly correct the alignment and upload the revised pages. 7. Pages 945, 946, 951 and 953 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 8. The ₹25/- welfare fee and ₹3/- court fee are missing from both Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are duly affixed to both Vakalatnamas. 9. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
61	10/22/2026	710102092652026	RAMAKANT UPADHYAY VS SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA	10/23/2026	1. The case type selected on the online filing portal is incorrect. Kindly select the correct case type as "Interlocutory Application (I.B.C.)". 2. Kindly ensure that every page of the application is duly signed.
62	10/22/2026	710102090332026	NIMITAYA HOTEL AND RESORTS LIMITED VS ALLAHABAD BANK	10/19/2026	1. memo party mismatch, remove respondent no 1 entry from online portal and remove extra entry of petitioner from online portal. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. remove double pagination from page no 16 to 56, 67 to 131. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
63	10/22/2026	710102092312026	ANIL DALAL ORS. VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. Kindly include the affidavit along with the application in both the Master Index and the Volume-I Index, with the correct page numbers. 2. Kindly ensure that every page of the application is duly signed. 3. The affidavits and Power of Attorney contain discrepancies. Kindly verify and rectify the mismatches to ensure that all details are consistent with the applicant information and supporting documents. 4. The relevant portions of the newspaper cuttings have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 5. In the Volume-V Index and bookmarks, "Volume-III" has been mentioned instead of "Volume-V". Kindly rectify the error in both places. 6. OCR is missing from the PDF. Kindly apply OCR to every page to make the entire document text-searchable. 7. Pages 722 and 723 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 8. The ₹25/- welfare fee and ₹3/- court fee are missing from the Vakalatnama. Kindly ensure that the requisite welfare fee and court fee are duly affixed. 9. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.

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64	10/22/2026	710102089502026	MUKESH AHUJA VS ANDES TOWN PLANNERS PRIVATE LIMITED	10/23/2026	1. There is a mismatch between the section mentioned in the PDF and the section selected on the online filing portal. Kindly rectify the discrepancy and ensure that the same section is correctly reflected in both. 2. The affidavit of Applicant No. 5, Mayuri Mehrotra, is missing from the PDF. Kindly attach the duly executed affidavit and update the Index accordingly. 3. The date, ₹3/- court fee, and ₹25/- welfare ticket are missing from the Vakalatnama. Kindly ensure that the date is duly mentioned and the requisite court fee and welfare ticket are affixed. 4. OCR is mandatory for every page of the PDF. Kindly apply OCR to all pages to make the entire document text-searchable.
65	10/22/2026	710102090372026	HARVINDER SINGH VS ANDES TOWN PLANNERS PRIVATE LIMITED	10/23/2026	1. Counsel Details: Kindly ensure that the counsel's details are properly mentioned in the Index, Memo of Parties, and Prayer Clause.
66	10/22/2026	710102090252026	SUNIL KUMAR JUNEJA VS SUBODH GUPTA	10/23/2026	1. Remove blank page no. 14 from the PDF. 2. Correct the section mismatch between the PDF and the online portal. Please upload the PDF and share the online portal link or screenshots showing the section mismatch. I'll help identify the discrepancy and prepare the corrected PDF if the necessary files are available.
67	10/22/2026	710102090982026	PREETI PARASRAMPURIA VS ANSHUL AGARWAL	10/18/2026	1. Bookmarking with pagination is missed. 2 True copy is mandatory in every page of annexures. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
68	10/22/2026	710102089352026	AMARTYA TIWARI VS UMESH SINGHAL	10/22/2026	1. Pages No. 62 to 64 are incorrectly aligned. Kindly upload the pages in the correct alignment. 2. The "True Copy" endorsement is missing on the annexures. Kindly rectify the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
69	10/22/2026	710102090262026	MEIDEN T AND D INDIA LIMITED FORMERLY PRIME MEIDEN LIMITED VS MADAN MOHAN DHUPAR RESOLUTION PROFESSIONAL OF PCI LIMITED	10/18/2026	1\. The date is missing from the Vakalatnama. Kindly mention the date accordingly. 2\. Kindly rectify the case number in the PDF by mentioning "C.P. (IB)/564(ND)/2024" instead of "IB-564/ND/2024". While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
70	10/22/2026	710102090832026	IFCI LIMITED VS COSMOS INDUSTRIES LIMITED	10/23/2026	1. Proof of service missed in pdf. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
71	10/22/2026	710102091052026	MR. HEMANT SETHI RESOLUTION PROFESSIONAL OF MR. SAURABH BANSAL VS MR. SAURABH BANSAL PERSONAL GUARANTOR OF MIS SAURABH INDIA PVT. LTD.	10/23/2026	1. Kindly highlight the relevant portions of the newspaper on pages 53 to 56 and ensure that it is clear and legible 2. OCR is missing on pages 42 to 46. Kindly ensure that OCR is applied to the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
72	10/22/2026	710102090812026	AJIT GYANCHAND JAIN VS MR. SAURABH BANSAL PERSONAL GUARANTOR OF MIS SAURABH INDIA PVT. LTD.	10/23/2026	1. The indexes for Volume-I and Volume-II are missing from the PDF. Kindly include the respective volume-wise indexes and ensure that the Master Index is mentioned in the main Index. 2. The section is missing from the Index and the application. Kindly mention the correct section in both documents. 3. The counsel's details are missing on page 9. Kindly include the complete counsel details on the said page.
73	10/22/2026	710102089482026	PUSHPIT STEELS PRIVATE LIMITED VS RDS PROJECT LIMITED	10/23/2026	1. The Memo of Parties is missing from the PDF and the Index. Kindly include the Memo of Parties in both. 2. The reply is required to be attached to the application as an annexure. Kindly attach the same accordingly. 3. The section mentioned in the PDF is incorrect. Kindly rectify the section. 4. The applicant's signature is missing from every page of the application. Kindly ensure that each page is duly signed. 5. The date is missing from the last page of the application. Kindly mention the date. 6. Kindly remove the duplicate PDF uploaded on the online portal. 7. The case type has been selected incorrectly on the online portal. Kindly select **"I.A."** as the case type. 8. The I.A. number and year (2026) are missing from the PDF. Kindly mention the same. Please file the application for condonation of delay properly. The reply should be annexed to the application pdf and the application should contain the memo of party and be filed properly as an application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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74	10/22/2026	710102090022026	BEACON TRUSTEESHIP LIMITED VS BYTES FINSEC PRIVATE LIMITED	10/23/2026	1. **IA Number:** The IA number for the year 2026 is missing from the PDF. Kindly mention the correct IA number. 2. **Memo of Parties:** The Memo of Parties is missing from the PDF. Kindly attach the same. 3. **Vakalatnama:** Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the following in the Index: ***"Vakalatnama is on record."**
75	10/22/2026	710102090722026	ARADHANA PANDEY VS UNIBERA DEVELOPERS PRIVATE LIMITED	10/23/2026	PDF Bookmarking with Pagination: Bookmarking with pagination is mandatory. Ensure all sections and sub-sections are properly bookmarked and correspond to the correct PDF page numbers. OCR Missing (Pages 22–122): Perform OCR on pages 22 to 122 to make the text searchable and selectable while preserving the original document layout. Online Portal – Applicant Details: Fill in the applicant details in the online portal accurately and verify all entries before submission.
76	10/22/2026	710102089472026	NIMITAYA HOTEL AND RESORTS LIMITED VS ALLAHABAD BANK	10/19/2026	1\. Kindly remove the duplicate entry of the petitioner from the online portal. Further, kindly delete the entry of Respondent No. 1 from the online portal, as applicable, and ensure that the party details are consistent with the Memo of Parties in the PDF. 2. true copy sign missed in page no 510 to 518 While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
77	10/22/2026	710102091862026	RAJESH MITTAL VS ALLAHABAD BANK	10/23/2026	1. The section mentioned in the PDF does not match the section selected on the online filing portal. Kindly rectify the discrepancy and ensure that the section is consistent in both.
78	10/22/2026	710102088942026	ASHISH SINGH - CHAIRPERSON OF MONITORING COMMITTEE VS ALLAHABAD BANK	10/22/2026	1. Pagination is missing from the bookmarks. Kindly add the page numbers and ensure that the bookmarks correspond to the Index. 2. The petitioner's affidavit is missing from the PDF. Kindly attach the same. 3. The relevant section is missing from the Index and the application. Kindly mention the applicable section in both places. 4. The "True Copy" endorsement is missing on the annexures. Kindly rectify the same. 5. The ₹1/- court fee is missing from the Vakalatnama. Kindly affix the same. 6. Pages Nos. 94 and 95 require English translation. Kindly provide the translations. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
79	10/22/2026	710102088982026	LATIKA GULATI THROUGH SPA HOLDER MRS. SONAL GULATI VS MS RAHEJA DEVELOPERS LTD	10/23/2026	1. Bookmarks with pagination are missing. Kindly ensure that the PDF is properly bookmarked with page numbers as per the Index. 2. The date, ₹25 welfare stamp and ₹3 court fee are missing from the Vakalatnama. Kindly rectify the same. 3. Kindly merge all documents into a single PDF. 4. The petitioner's basic details are missing from the online portal. Kindly fill in the required details. 5. Signatures are missing on each page of the application. Kindly ensure that every page is duly signed. 6. Page No. 76 is not legible. Kindly upload a clear and readable copy or typed copy of the said page 7. Pages No. 78 and 80 are cut off on the right side. Kindly rectify the alignment and upload the complete pages. 8. OCR is mandatory on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 9. The words "True Copy" are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
80	10/22/2026	710102089602026	SH. PARVEEN KUMAR GOEL VS STATE BANK OF INDIA	10/23/2026	Writing The IA number has already been registered as IA(I.B.C)/5090/2026. Kindly ensure that the matter is filed under the correct case type, i.e., "IA (Liq.) Progress Report," without registering a new IA number.
81	10/22/2026	710102089822026	VIKRAM BATRA VS MS THREE C SHELTERS PVT. LTD.	10/23/2026	1. Pages No. 81 and 85 require English translations. Kindly provide the English translations along with the original pages to be mentioned on the translate copies 2. Pages No. 168, 170 and 180 are cut off. Kindly rectify the alignment and upload complete and legible copies of the said pages. 3. The orders dated 20.07.2020 and 16.10.2020 are missing from the PDF. Kindly attach the said orders and update the Index and bookmarks accordingly. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
82	10/22/2026	710102090182026	OMKAR HATTEVAR VS ARCK RESOLUTION PROFESSIONALS LLP	10/23/2026	1. Kindly ensure that every page of the annexures is duly signed and marked as "True Copy."
83	10/22/2026	710102092722026	EDEN MUMBAI SOLAR PRIVATE LIMITED VS REGISTRAR OF COMPANIES NCT OF DELHI HARYANA	10/23/2026	1. Kindly remove the word "AMENDED" from the Memo of Parties. 2. Kindly ensure that OCR is applied to every page of the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
84	10/22/2026	710102092802026	SAMIR DEV SHARMA VS M/S DELHI CHEMICAL PHARMACEUTICAL WORKS PVT LTD ANR	10/23/2026	1. Two sections are mentioned in the PDF, whereas payment for only one section has been made. Kindly make the payment for the remaining section also. 2. Petitioner's and respondent basic details missed in online portal. Also respondent no 2 entry missed in online portal. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 4. Kindly mention the order date in index and prayer.
85	10/22/2026	710102092872026	NARESH SHARMA VS M/S DELHI CHEMICAL PHARMACEUTICAL WORKS PVT LTD ANR	10/23/2026	1. three rs court fees missed in vakalatnama. 2. Please note that page No. 72 to 90,94 to 95, 100,101 are in Hindi. Kindly upload the English translated copy of the said page. While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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86	10/22/2026	710102092922026	STATE BANK OF INDIA VS N/A	10/23/2026	1. The respondent details on the online portal do not match the Memo of Parties in the PDF. Kindly remove the respondent entry from the online portal. 2. The counsel's signature is missing in the Index of Volume II. Kindly ensure that the Index is duly signed by the counsel. 3. The date is missing from the Vakalatnama. Kindly mention the date and upload the corrected Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
87	10/22/2026	710102092682026	OCKLEAF DEVELOPERS PRIVATE LIMITED VS REGISTRAR OF COMPANIES	10/23/2026	1. The ₹1/- court fee is missing from the Vakalatnama. Kindly ensure that the requisite court fee is duly affixed. 2. The affidavits of Applicant Nos. 1 and 3 are missing. Kindly attach the duly executed affidavits of both applicants. Alternatively, where applicable, kindly provide the Board Resolution and Authorization Letter in support of their authorization.
88	10/22/2026	710102093022026	STRAIGHT EDGE CONTRACTS PVT. LTD. VS KRIT NARAYAN MISHRA RESOLUTION PROFESSIONAL FOR THREE C PROJECTS PRIVATE LIMITED	10/23/2026	1. The newspaper cuttings on pages 162 and 163 are blurred, and the relevant portions pertaining to the matter have not been highlighted. Kindly upload clear and legible copies of the said pages and highlight the relevant portions. 2. The order dated 25.09.2026, as referred to in the prayer clause, is missing from the PDF. Kindly attach the said order. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
89	10/22/2026	710102092832026	RAVINDER AHUJA VS MS POWER INFRA PRO PRIVATE LIMITED	10/23/2026	1. The Memo of Parties is missing from the PDF. Kindly include the Memo of Parties and update the Index accordingly. 2. The case type has been selected incorrectly. Kindly select the correct case type as "IA (IBC)" on the online filing portal and ensure that it is correctly reflected in the PDF. 3. There is a mismatch in the section mentioned in the PDF and the section selected on the online filing portal. Kindly rectify the discrepancy and ensure that the same section is consistently reflected in both. 4. The requisite payment for the application is due. Kindly ensure that the applicable fees are duly paid. 5. The Vakalatnama is missing from the PDF. Kindly attach the duly executed Vakalatnama. If it is already on record, please mention the same in the Index as "Vakalatnama is on record." 6. The condonation of delay application/document is missing. Kindly attach the requisite condonation of delay application along with the supporting documents, wherever applicable. 7. Kindly ensure that every page of the application is duly signed.
90	10/22/2026	710102092932026	STATE BANK OF INDIA VS N/A	10/23/2026	1. The respondent details on the online portal do not match the Memo of Parties in the PDF. Kindly remove the respondent entry from the online portal. 2. The date is missing from the Vakalatnama. Kindly mention the date and upload the corrected Vakalatnama. 3. OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
91	10/22/2026	710102088952026	M/S AFFORDAVBLE EXPORTS PVT LTD VS M/S APPAREL EXPORT PROMOTION COUNCIL	10/23/2026	1. The main case number is missing from the Vakalatnama. Kindly mention the correct main case number in the Vakalatnama. 2. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly. 3. The I.A. number and year 2026 are missing from the Index and Vakalatnama. Kindly mention the correct I.A. number and year in both documents. 4. Pagination is missing from the bookmarks. Kindly ensure that the entire PDF is properly bookmarked with the correct page numbers.
92	10/22/2026	710102088972026	BEACON TRUSTEESHIP LIMITED VS SIMPLEX OIL AND GAS CONSULTANCY PRIVATE LIMITED	10/23/2026	1. I.A. Number Missing: The I.A. No. of 2026 has not been mentioned in the PDF. Kindly mention the allotted I.A. number in the PDF. 2. Memo of Parties Missing: The Memo of Parties is missing. Kindly attach the same. 3. Vakalatnama: Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the following in the Index: "Vakalatnama is on record."
93	10/22/2026	710102089912026	KRISHNA WATER SUPPLY PVT. LTD VS RAJESH RAMNANI	10/23/2026	1. Bookmarking in accordance with the Index, along with proper pagination, is mandatory. Kindly ensure that the entire PDF is properly bookmarked with the correct page numbers as per the Index. 2. Respondent No. 2 is missing from the online filing portal. Kindly add Respondent No. 2 and ensure that the details are correctly entered.
94	10/22/2026	710102091182026	CONNOISSEUR INFRABUILD PRIVATE LIMITED VS MADHULIKA	10/23/2026	Please be advised that the document for which condonation is sought needs to be annexed with the application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
95	10/22/2026	710102091152026	RATHI SPECIAL STEELS LIMITED VS AXIS BANK LIMITED	10/23/2026	1. Bookmarking with proper page numbering is mandatory. Kindly ensure that the entire PDF is properly bookmarked in accordance with the Index, with the correct page numbers. 2. The old main case number is missing from the Index. Kindly mention the correct old main case number in the Index. 3. The List of Dates and Events is missing from the PDF. Kindly include the same and update the Index accordingly. 4. The Brief Synopsis is missing from the PDF. Kindly include the Brief Synopsis and update the Index accordingly. 5. The case type selected on the online filing portal is incorrect. Kindly select the correct case type as "TA (Transfer Application)". 6. Kindly remove the main case number from the online filing portal. 7. The Vakalatnama is compulsory. Kindly attach the duly executed Vakalatnama to the PDF. If it is already on record, please mention the same in the Index as "Vakalatnama is on record." 8. There is a mismatch between the Memo of Parties and the details entered on the online filing portal. Kindly rectify the discrepancies and ensure that both are identical.

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96	10/22/2026	710102091292026	ROSHAN LAL JAIN BANKRUPTCY TRUSTEE OF KARUR VYSYA BANK VS. AKASH GOYAL VS AXIS BANK LIMITED	10/23/2026	In some places the applicant is mentioned as MR. ROSHAN LAL JAIN BANKRUPT TRUSTEE OF MR. AKASH GOYAL however in other places it is mentioned as Roshan Lal Jain VERSUS MEMOOFPARTIES Bankruptcy Trustee of Karur Vysya Bank vs. Akash Goyal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
97	10/17/2026	710102088252026	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR CONSOLIDATED CIRP OF MS SOLITAIRE INFOMEDIA PRIVATE LIMITED PREMIA PROJECTS LIMITED 12TH VS AXIS BANK LIMITED	10/19/2026	1. Kindly remove the extra PDF uploaded on the online portal. 2. Kindly highlight the relevant content in the attached newspaper cutting. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
98	10/18/2026	710102088282026	MR PRITAM KUMAR VS M/S WINNER DEVICE & DISPLAY PVT LTD	10/19/2026	1. Memo of Parties is missing. Kindly attach the Memo of Parties to the PDF. While uploading memo of parties kindly ensure that the memo of party in the pdf and online portal are identical and affidavit is provided of the party mentioned as applicant. 2. The section selected on the online portal is incorrect. Kindly select the correct section as applicable. 3. The section under which the application is filed is not mentioned in the Index. Kindly rectify. 4. Bookmarking is compulsory. Kindly ensure that all documents are properly bookmarked in accordance with the Index, with correct page numbering. 5. Pagination is missing in the Index and the PDF. Kindly ensure proper and consistent pagination throughout. 6. The relevant NCLT Order is missing. Kindly attach the same. 7. Proof of service is missing. Kindly attach the same. 8. The applicant is required to sign every page of the application. 9. The PDF is incomplete. Kindly upload the complete set of documents. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
99	10/21/2026	710102088472026	TR ARYA VS HARI STEELS AND GENERAL INDUSTRIES LTD	10/18/2026	1 Memo party mismatch in online portal and pdf. Kindly ensure that the memo of party in pdf and online portal are identical. 2 COMPANY PETITION NO. _143__ (ND) OF 2023 is mismatch . 3 Main case no. is missed in memo party. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
100	10/22/2026	710102092512026	ANOOP PRAKASH AWASTHI VS MR. ITENDER PAL SINGH	10/18/2026	1 Bookmarking with pagination is missed.
101	10/12/2026	710102087592026	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR CONSOLIDATED CIRP OF MS SOLITAIRE INFOMEDIA PRIVATE LIMITED PREMIA PROJECTS LIMITED 7TH VS MR. ITENDER PAL SINGH	10/19/2026	Two main petition numbers have been mentioned in the application. Kindly ensure that only the correct main petition number, to which the present application is linked, is mentioned throughout the PDF and that the details are consistent with the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
102	10/19/2026	710102088362026	SURENDRA RAJ GANG VS MR. ITENDER PAL SINGH	10/19/2026	1. Bharatkosh receipt is missing. Kindly attach the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
103	10/22/2026	710102090352026	STATE BANK OF INDIA THROUGH CHANCHAL DUA VS SHRI DINESH KUMAR BASAI	10/19/2026	1. Kindly remove the main case parties from the online filing portal and enter only Chanchal Dua's details in the Petitioner section. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

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सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 16.10.2026 TO 23.10.2026

ADDITIONAL DOCS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/23/2026	0710102002902026/4	MANISH LALJI DAWDA VS. GHEVAR CHAND KANUNGA	10/23/2026	1.bookmarking mandatory with pagination. 2.page no 79 to 92.170, are pages not clear in pdf 3.page no 163,164,165,202,203,204,206 to 215. 236 to 241.are page wrong alignment in pdf. 4.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure2 available on the NCLT website and attach it to very top of the index.
2	3/12/2024	0710102021832024/5	KAMAL AGARWAL VS. KRISHNA BINDAL	10/23/2026	1.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.as per the compliance order not given any direction for written submission. 3.the without compliance order we will not proceed as per notice 25.08.2026.
3	10/20/2026	0710102023102021/17	CHITRANJAN GUPTA VS. ORRIS INFRASTRUCTURE PRIVATE LIMITED	10/23/2026	1. OCR is missing from the PDF. Kindly apply OCR to every page to ensure that the entire document is text-searchable. 2. Kindly ensure that every page of the reply is duly signed and marked as "True Copy," wherever applicable. 3. Double pagination has been observed on pages 136–149 and 182–224. Kindly rectify the pagination and ensure that the page numbering is correct and consistent throughout the PDF. 4. The Proof of Service is missing from the PDF. Kindly attach the same and update the Index accordingly. 5. Kindly attach the compliance order and the latest order, if any, to the PDF. In case of delay in filing, kindly complete the undertaking form prescribed under Annexure 2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index. 6. The Vakalatnama is missing from the PDF. Kindly attach a duly executed copy of the Vakalatnama. If it is already on record, please mention the same in the Index as "Vakalatnama is on record." 7. Proper bookmarking with pagination is missing. Kindly ensure that the PDF is completely bookmarked and that the correct page numbers are reflected in all bookmarks.
4	10/22/2026	0710102109062025/5	M/S POWER INFRA PRO PVT LTD VS. M/S BHAGAT RAM OM PRAKASH AGRO PRIVATE LIMITED	10/23/2026	1. The same PDF has been uploaded more than once. Kindly remove the duplicate PDF and retain only one copy. 2. Bookmarking with proper pagination is mandatory. Kindly ensure that the entire PDF is properly bookmarked in accordance with the Index, with the correct page numbers. 3. Kindly attach the compliance order and the latest order, if any, to the PDF. In case of any delay in filing, kindly complete the undertaking form prescribed under Annexure II of the relevant NCLT circular available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index.

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5	5/5/2026	0710102036642026/7	MS VASU BUILDTECH VS. KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	10/23/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure2 available on the NCLT website and attach it to very top of the index.
6	10/22/2026	0710102113492025/7	GANGA RAM AGGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSGAYATRI HOSPITALITY AND REALCON LIMITED	10/23/2026	1.same pdf uploaded kindly remove extra pdf. 2.bookmarking mandatory with pagination. 3.index missed in pdf. 4.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure2 available on the NCLT website and attach it to very top of the index.
7	10/22/2026	0710102058452024/2	CITIXSYS TECHNOLOGIES PVT LTD AND ORS VS. KAMAL KARMAKAR	10/23/2026	1. The same PDF has been uploaded twice. Kindly remove the duplicate PDF and retain only one copy. 2. Kindly ensure that every page of the PDF is duly signed and marked as "True Copy," wherever applicable.
8	10/22/2026	0710102086132026/2	JASPREET SINGH GILL VS. NARENDER KUMAR SHARMA	10/23/2026	1.kindly file as an IA.
9	10/22/2026	0710102072532026/3	ADRENT ENTERPRISES PRIVATE LIMITED VS. SHRIYAM DECOR PRIVATE LIMITED	10/23/2026	1.kindly attach latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
10	10/23/2026	0710102027382024/5	SSF PLASTICS INDIA PVT. LTD. VS. ASSISTANT COMMISSIONER CGST AND CENTRAL EXCISE DIVISION - 5	10/23/2026	1. Kindly attach the Compliance Order and the latest order, if any, to the PDF. In case of any delay in filing, kindly complete the undertaking form prescribed under Annexure II of the relevant NCLT Circular available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index. 2. The Vakalatnama is missing from the PDF. Kindly attach a duly executed copy of the Vakalatnama. If it is already on record, please mention the same in the Index as "Vakalatnama is on record."
11	10/22/2026	0710102027842023/8	ARUNAVA SIKDAR VS. AV INFRA PROJECTS BUSINESS SOLUTIONS (INDIA) (P) LIMITED	10/23/2026	1. The Index is missing from the PDF. Kindly include the complete Index with proper pagination. 2. Bookmarking with pagination is mandatory. Kindly ensure that the entire PDF is properly bookmarked with the correct page numbers. 3. The ₹25/- welfare ticket is missing from the Vakalatnama. Kindly ensure that the requisite welfare ticket is duly affixed.
12	10/22/2026	0710102006522026/2	EMPLOYEES PROVIDENT FUND ORGANIZATION THROUGH REGIONAL PROVIDENT FUND COMMISSIONER VS. SH. HARVINDER SINGH JATANA LIQUIDATOR	10/23/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the website and attach it to very top of the index.
13	10/22/2026	0710102072532026/2	ADRENT ENTERPRISES PRIVATE LIMITED VS. SHRIYAM DECOR PRIVATE LIMITED	10/23/2026	1.kindly attach latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
14	10/22/2026	0710102009342026/4	ABHILASHA DEALTRADE PRIVATE LIMITED VS. NA	10/23/2026	1. As per the compliance order, the convenience compilation was required to be filed within one week. Kindly provide an explanation for the delay in filing in the undertaking form prescribed under Annexure 2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place the duly completed undertaking at the very beginning of the index.
15	10/22/2026	0710102027842023/9	ARUNAVA SIKDAR VS. AV INFRA PROJECTS BUSINESS SOLUTIONS (INDIA) (P) LIMITED	10/23/2026	1.pagination missed in bookmarking not done. 2.need every pages in reply. 3.kindly attach the vakalatanama copy in pdf. 4.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
16	10/23/2026	0710102015592026/3	INABENSA BHARAT PVT. LTD. VSNA	10/23/2026	1. Bookmarking with proper pagination is mandatory. Kindly ensure that the entire PDF is properly bookmarked in accordance with the Index, with the correct page numbers. 2. Kindly ensure that every page of the PDF is duly signed and marked as "True Copy," wherever applicable. 3. Volume-I is missing from the PDF. Kindly upload Volume-I and ensure that all required documents are included. 4. Kindly attach the Compliance Order and the latest order, if any, to the PDF. In case of any delay in filing, kindly complete the undertaking form prescribed under Annexure II of the NCLT Circular dated 12.08.2026, available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index.
17	10/22/2026	0710102061002026/3	WK CONSULTANTS PRIVATE LIMITED	10/23/2026	1. Kindly attach the duly sworn and notarised affidavit to the PDF.
18	10/22/2026	0710102093242023/12	ECL FINANCE LIMITED VS. JAI BHAGWAN BINDAL	10/23/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure2 available on the NCLT website and attach it to very top of the index. 2.page no 10 is blank in pdf
19	10/23/2026	0710102015592026/2	INABENSA BHARAT PVT. LTD. VSNA	10/23/2026	1. Bookmarking with proper pagination is mandatory. Kindly ensure that the entire PDF is properly bookmarked in accordance with the Index, with the correct page numbers. 2. As per the Compliance Order, the affidavit was required to be filed within one week. Kindly provide an explanation for the delay in the undertaking form prescribed under Annexure II of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place the duly completed undertaking at the very beginning of the Index. 3. The latest order is missing from the PDF. Kindly attach the latest order and update the Index accordingly.
20	10/23/2026	0710102026332026/4	PRABHU RAJ BUILDSTATE PROJECTS PRIVATE LIMITED VS. MS. RESHMA MITTAL	10/23/2026	1. Kindly attach the Compliance Order and the latest order, if any, to the PDF. In case of any delay in filing, kindly complete the undertaking form prescribed under Annexure II of the relevant NCLT Circular available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index.
21	10/22/2026	0710102073792026/3	NOBLE CO-OPERATIVE BANK LTD VS. MR. ANUP KUMAR LIQUIDATOR OF SHIVKALA DEVELOPERS PVT LTD	10/23/2026	1.kindly attach the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure2 available on the NCLT website and attach it to very top of the index.
22	10/22/2026	0710102072532026/1	ADRENT ENTERPRISES PRIVATE LIMITED VS. SHRIYAM DECOR PRIVATE LIMITED	10/23/2026	1.pagination missed in bookmarking not done. . 2.kindly attach latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
23	10/22/2026	0710102086132026/1	JASPREET SINGH GILL VS. NARENDER KUMAR SHARMA	10/22/2026	**Incomplete File** 1. **Relevant Documents and Compliance Order:** Only the proof of service has been filed. Kindly attach all relevant documents along with the compliance order. In case of any delay in filing, kindly duly complete the Undertaking Form prescribed under Annexure II of the Circular dated 12.08.2026, available on the NCLT website, and place it at the very beginning of the index. 2. **Bookmarking, Index and Pagination:** Proper bookmarking and an index are mandatory, along with pagination. Kindly ensure that the PDF is properly bookmarked and that the index and the entire PDF are duly paginated.

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24	10/21/2026	0710102028592026/4	MR VIVEK RAHEJA ERSTWHILE RESOLUTION PROFESSIONAL VS. STATE BANK OF INDIA	10/22/2026	1. **Compliance Order, Latest Order and Undertaking:** Kindly attach the compliance order and the latest order. In case of any delay in filing, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, and place it at the very beginning of the index. 2. **Bookmarking and Pagination:** Proper bookmarking of the PDF file is mandatory, along with pagination. 3. **Index:** The index is missing from the PDF. Kindly include the index with proper pagination. 4. **Notarisation and Signature on Affidavit:** The notary attestation and signature are missing from the affidavit. Kindly ensure that the affidavit is duly notarised and signed before filing
25	10/22/2026	0710102002512025/1	RAJIV NANDA VS. WTC FARIDABAD INFRASTRUCTURE DEVELOPMENT PRIVATE LIMITED	10/22/2026	1. **Welfare Ticket, Court Fee and Signature:** A ₹25 welfare ticket and a ₹3 court-fee stamp are required. The counsel's signature is missing on the Vakalatnama in the PDF. 2. **Bookmarking and Pagination:** Proper bookmarking of the PDF file is mandatory, along with pagination. 3. **Index and Pagination:** Filing of a proper index is mandatory, along with pagination.
26	10/21/2026	0710102018192026/3	AJITA YOGESH VS. UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO)	10/22/2026	1. **Pagination and Bookmarking:** Pagination is missing, and bookmarking has not been done. Kindly ensure proper pagination and bookmarking of the PDF file. 2. **Latest Order and Undertaking:** Kindly attach the latest order. In case of any delay in filing, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, and attach it at the very beginning of the index.
27	10/22/2026	0710102083332026/1	UMESH SINGH CHANDEL VSBCC INFRASTRUCTURES PRIVATE LIMITED	10/22/2026	1. kindly attach the Compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index. 2. page no 7 is not readable kindly provide the clear page.
28	10/8/2024	0710102086282024/2	ASHOK KUMAR JAIN VS. MR. MADHAV SARAN	10/22/2026	1. **Compliance Order, Latest Order and Undertaking (Annexure II):** Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, you are requested to duly fill out the Undertaking Form prescribed under Annexure II of the Circular dated 12.08.2026, available on the NCLT website, and place the duly completed undertaking at the very beginning of the index.
29	10/19/2026	0710102080502026/2	SURYAVAYU SOLUTIONS ONE PRIVATE LIMITED	10/22/2026	The PDF file does not exist at the specified path/location. Due to a technical glitch, the files are not opening. Therefore, you are requested to kindly re-file the documents. Once the files become accessible, we will examine and verify them to identify any defects or objections, if applicable. Accordingly, the matter should not be treated as involving multiple objections at this stage, as the documents have not yet been opened and verified.
30	10/21/2026	0710102083782021/13	BHUSHAN AVIATION LIMITED VS. UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE	10/22/2026	1. **Duplicate PDF:** The same PDF has been uploaded more than once. Kindly remove the duplicate PDF and retain only the required file. 2. **Bookmarking and Pagination:** Pagination is missing, and bookmarking has not been done. Kindly ensure proper pagination and bookmarking of the PDF file. 3. **Compliance Order, Latest Order and Undertaking (Annexure II):** Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, and place it at the very beginning of the index. 4. **Signatures and True Copy Endorsement:** Kindly ensure that every page of the annexures is duly signed and bears the endorsement "True Copy" along with the requisite signature.
31	10/22/2026	0710102044222022/1	UNION OF INDIA THROUGH SFIO VS. ADARSH BUILDESTATE LIMITED	10/22/2026	1.bookmarking mandatory with pagination
32	10/21/2026	0710102045542025/6	MR. AKSHAY KUMAR ROUT PROP. OF JAGANNATH TRADERS VS. INDO LAMINATES PRIVATE LIMITED	10/22/2026	The PDF file does not exist at the specified path/location. Due to a technical glitch, the files are not opening. Therefore, you are requested to kindly re-file the documents. Once the files become accessible, we will examine and verify them to identify any defects or objections, if applicable. Accordingly, the matter should not be treated as involving multiple objections at this stage, as the documents have not yet been opened and verified.
33	5/5/2026	0710102036642026/6	MS VASU BUILDTECH VS. KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	10/22/2026	1.as per the compliance order the affidavit was to be filed with in two weeks, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf.
34	10/22/2026	0710102045402026/5	SAPAN MOHAN GARG RESOLUTION PROFESSIONAL OF VEER CHEMICALS PVT LTD AND ORS VS. AJAY GREWAL	10/22/2026	1. **Explanation for Delay and Undertaking (Annexure II):** As per the Compliance Order, the Reply was required to be filed within one week. Kindly provide an explanation for the delay in filing the Reply in the Undertaking Form prescribed under Annexure II of the Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index.
35	9/14/2026	0710102077942026/2	SHRI YOGESH KUMAR GUPTA ERSTWHILE RESOLUTION PROFESSIONAL OF MS KAMRUP HOUSING PROJECTS PVT. LTD. VSSHRI SHYAM ARORA RESOLUTION PROFESSIONAL MS KAMRUP HOUSING PROJECTS PVT. LTD	10/22/2026	1. Kindly attach the latest order. As per the given Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Vakalatnama missing, if vakalatnama is already on record kingly mention it on the Index.
36	10/20/2026	0710102067752026/1	MANISH KUMAR AGGARWAL VS. GSA ENTERPRISES PVT. LTD	10/22/2026	1.kindly file as an IA
37	10/22/2026	0710102081262026/1	MR. ASHISH SINGH RESOLUTION PROFESSIONAL MS FERROUS INFRASTRUCTURE PRIVATE LIMITED VS. DAKSHIN HARYANA BIJLI VITRAN NIGAM	10/22/2026	1. As per the Compliance Order dated 30.09.2026, the Affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.
38	10/21/2026	0710102033102024/5	BANK OF BARODA VS. MR VINAY GUPTA	10/22/2026	1. **Bookmarking and Pagination:** Proper bookmarking of the PDF file is mandatory, along with pagination. 2. **Duplicate PDF:** The same PDF has been uploaded. Kindly remove the extra PDF file and retain only the required document. 3. **Pagination in Index and PDF:** Pagination is missing in both the index and the PDF. Kindly ensure proper pagination in both. 4. **Notarisation of Affidavit:** The notary attestation is missing on the affidavit. Kindly get the affidavit duly notarised. 5. **Compliance Order, Latest Order and Undertaking:** Kindly attach the compliance order and the latest order. In case of any delay in filing, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, and place it at the very beginning of the index.
39	10/21/2026	0710102021332025/8	WLB ASSET II D PTE. LTD VS. KAAJAL AIJAZ ILMI ,WLB ASSET II D PTE. LTD VS. KAAJAL AIJAZ ILMI	10/22/2026	1. **Signature on Every Page:** The PDF must be duly signed on every page. Kindly ensure that all pages are signed before filing.
40	1/3/2026	0710102000322026/5	VIKAS BANSAL VS. SHREE MADHAV JAN NIWAS NYAS	10/22/2026	1. **Bookmarking and Pagination:** Proper bookmarking of the PDF file is mandatory, along with correct pagination. 2. **Counsel's Signature:** The counsel's signature is missing from the index and must be duly affixed. 3. **Affidavit of Service:** Filing of an affidavit of service is mandatory.

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41	10/21/2026	0710102064622026/2	GURUDEO SINHA HUF THROUGH ITS KARTA MR GURUDEO SINHA VS. COMMITTEE OF CREDITORS COMMITTEE OF CREDITORS THROUGH MR. MUNISH AGGRAWAL. AUTHORISED REPRESENTATIVE OF THE FINANCIAL CREDITOR IN CLASS OF M/S VARDHMAN INFRADEVELOPERS PVT. LTD. (CORPORATE DEBTOR)	10/22/2026	1. **Rejoinder Filing:** As per the attached order dated 09.10.2026, a rejoinder has been filed. However, upon perusal of IA No. 3827 of 2026, no direction for filing a rejoinder appears to have been issued by the Hon'ble Court. Kindly clarify the basis for filing the rejoinder. 2. **Compliance Order, Latest Order and Undertaking:** Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, and place it at the very beginning of the index.
42	10/21/2026	0710102013422024/13	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. MOHAN LAL AGARWAL & CO	10/22/2026	1. **Bookmarking and Pagination:** Proper bookmarking of the PDF file is mandatory, along with pagination. 2. **Compliance Order and Latest Order:** Kindly attach the compliance order and the latest order, if any. In case of any delay in filing the same, you are requested to duly fill out the Undertaking (Annexure II), available on the NCLT website, and place it at the very beginning of the index.
43	10/21/2026	0710102064602026/2	SMT MANJU SINHA VS. MR SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL OF MS VARDHMAN INFRADEVELOPERS PVT LTD	10/22/2026	As per the attached order dated 09.10.2026, a rejoinder has been filed. However, upon perusal of IA No. 3831 of 2026, no direction for filing a rejoinder appears to have been issued by the Hon'ble Court. You are therefore requested to kindly clarify the basis for filing the rejoinder.
44	10/20/2026	0710102074172026/2	MAM CHAND GOEL VS. UTTAR DEVELOPMENT PRIVATE LIMITED	10/21/2026	1. **Compliance Order and Undertaking:** As per the Compliance Order dated 09.09.2026, the reply was required to be filed within ten days from the date of the said order. Kindly find attached the latest order for your reference. Further, as per the NCLT Circular dated 12.08.2026, Annexure-II – _Undertaking for Registration and Listing of Matters "With Defects"_ is also required to be duly completed and submitted. 2. **OCR Correction:** OCR is missing on page no. 22 of the PDF. Kindly ensure that OCR is properly applied to the said
45	10/21/2026	0710102074172026/4	MAM CHAND GOEL VS. UTTAR DEVELOPMENT PRIVATE LIMITED	10/21/2026	**List of Objections** 1. **Missing Signatures:** The signature is missing on every page of the Reply. Kindly ensure that each page is duly signed. 2. **Date on Vakalatnama:** The date is missing on the Vakalatnama in the PDF. Kindly ensure that the date is duly mentioned. 3. **Compliance Order and Delay Undertaking:** Kindly attach the Compliance Order. In case of any delay in filing, please duly complete the Undertaking Form prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, clearly stating the reason for the delay, and attach it at the very beginning of the Index.
46	10/20/2026	0710102083312026/1	DILIP P KABRA VS. SEEDHESHWARI PROMOTERS AND BUILDERS PRIVATE LTD	10/21/2026	Bookmarking and Pagination: Kindly ensure that the PDF is properly bookmarked with mandatory and correct pagination as per the Index. Compliance Order and Delay Undertaking: Kindly attach the Compliance Order. In case of any delay, please duly fill out the Undertaking Form prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach it at the very beginning of the Index.
47	10/13/2026	0710102017612018/4	AJAY KUMAR GUPTA VS. G S SALES PRIVATE LIMITED	10/21/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) .
48	9/17/2026	0710102079232026/1	SPECTA TRADERS PRIVATE LIMITED VS. J M W INDIA PRIVATE LIMITED	10/21/2026	Writing **List of Objections** 1. **Court Fee and Date on Vakalatnama:** The ₹1 court-fee stamp and date are missing from the Vakalatnama in the PDF. Kindly affix the requisite court-fee stamp and duly mention the date. 2. **Compliance Order and Delay Undertaking:** As per the Compliance Order dated 28.09.2026, the Reply was required to be filed within seven days from the date of the said order. Kindly find attached the latest order for your reference. Further, as per the NCLT Circular dated 12.08.2026, Annexure-II – _Undertaking for Registration and Listing of Matters "With Defects"_ is required to be duly completed and submitted. Kindly attach the completed undertaking, clearly stating the reason for the delay, at the very beginning of the Index.
49	10/20/2026	0710102082752026/2	YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY VS. SURAKSHA REALTY LIMITED AND ANR.	10/21/2026	True Copy Endorsement: The "True Copy" endorsement along with the signature is missing from Annexure 1 in the PDF. Kindly ensure that the endorsement and signature are duly affixed. Translation: Kindly translate pages 596 and 597 from Hindi into English and include the translated pages in the PDF. Compliance Order and Delay Undertaking: Kindly attach the Compliance Order. In case of any delay, please duly fill out the Undertaking Form prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach it at the very beginning of the Index.
50	10/19/2026	0710102051542025/10	CHRISTOPHER OSWALD D CUNHA VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	10/21/2026	1. kindly attach the latest order.
51	10/19/2026	0710102055362026/1	COOPERATIVE CANE DEVELOPMENT UNION SARDARNAGAR GORAKHPUR VS. SHRAVAN KUMAR VISHNOI ANR	10/21/2026	1. As per the Compliance Order dated 15.07.2026, the reply was required to be filed with in seven days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted. 2. kindly attach the latest order.
52	10/19/2026	0710102054722026/6	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	10/21/2026	**List of Objections** 1. **Deposit Receipt and Delay Undertaking:** As per the order dated 03.09.2026, costs of ₹10,000/- were directed to be deposited in the Prime Minister's National Relief Fund (PMNRF). Kindly attach the receipt evidencing the deposit. In case of any delay in filing the same, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, clearly stating the reason for such delay. 2. **Missing Order:** Kindly attach the order dated 08.10.2026 to the PDF. 3. **Newspaper Cuttings:** Newspaper cuttings have been uploaded on pages 17 and 18. Kindly highlight the relevant portions pertaining to the matter. Further, these pages are not clearly readable; please replace them with clear and legible copies.
53	9/23/2026	0710102081312026/1	INCOME TAX OFFICER WARD 14 3 NEW DELHI VS. REGISTRAR OF COMPANIES DELHI AND ORS	10/21/2026	1. kindly attach the Compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
54	10/21/2026	0710102030062023/4	STATE BANK OF INDIA THROUGH RESOLUTION PROFESSIONAL VS. PRAVIN KUMAR MALHOTRA	10/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
55	3/8/2024	0710102021142024/13	AWAS36694 IRELAND LIMITED VS. SPICEJET LIMITED	10/21/2026	Pagination: Pagination is missing in the PDF. Kindly ensure that all pages are properly numbered in accordance with the Index.
56	7/24/2026	0710102062282026/2	ROHIT KUMAR SINGH VSMANINDRA KUMAR TIWARI RESOLUTION PROFESSIONAL FOR RAHEJA DEVELOPERS LTD	10/21/2026	Compliance Order and Latest Order: Kindly attach the Compliance Order and the latest order, if any. Please also mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing the Compliance Order, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, clearly stating the reason for the delay.

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57	10/17/2026	0710102082052019/115	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	10/21/2026	**List of Objections** 1. **Filing Number Mismatch:** There is a mismatch in the filing number mentioned in the undertaking. Kindly rectify the same. 2. **Vakalatnama:** Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as "Vakalatnama is on record." 3. **OCR:** OCR is missing in Volumes 8, 14, 15, and 16. Kindly ensure that OCR is properly applied to all pages of the said volumes. 4. **Incomplete Index:** The details in the Index of Volumes 11 and 14 are incomplete. Kindly provide the complete details. 5. **Undertaking:** Kindly ensure that the undertaking mentions the same defects as specified in the latest objections issued by the NCLT. 6. **Cut Pages:** Pages 1503, 2448, 2821, and 2926 are cut off. Kindly replace them with complete and legible copies. 7. **Blurred Pages:** Pages 410, 411, and 1533 are blurred. Kindly replace them with clear and legible copies. 8. **Latest Order:** Kindly attach the latest order.
58	10/17/2026	0710102052842026/2	CLOCK HANDS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	10/21/2026	Index and Bookmarking: The Index and bookmarking are missing from the PDF. Kindly ensure that both are properly prepared and included. Complete File: Only the Proof of Service has been uploaded in the PDF. Kindly upload the complete file with all required documents. Compliance Order and Latest Order: Kindly attach the Compliance Order and the latest order, if any. Please also mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing the Compliance Order, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, clearly stating the reason for the delay.
59	10/17/2026	0710102049122026/18	AMPLUS MANAGEMENT SERVICES PRIVATE LIMITED	10/21/2026	Bookmarking and Pagination: Kindly ensure that the PDF is properly bookmarked with correct pagination as per the Index. Corrigendum: Kindly attach the copy of the Corrigendum dated 08.10.2026, which has been omitted as per the order. Supporting Affidavit: Kindly attach the supporting affidavit.
60	10/19/2026	0710102055162026/1	MR VEDPAL RAJERA VS. ANGLE INFRASTRUCTURE PRIVATE LIMITED	10/21/2026	1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
61	10/21/2026	0710102048292026/10	AKHILESH KUMAR ORS VS. SURENDRA RAJ GANG RESOLUTION PROFESSIONAL OF MS METENERE LIMITED AND ANR	10/21/2026	1. Pagination missed in bookmarking.
62	10/19/2026	0710102046772026/2	DEPUTY COMMISSIONER STATE TAX UTTAR PRADESH VS. MR SHRAVAN KUMAR VISHNOI	10/21/2026	1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Also attach latest order.
63	11/8/2022	0710102092322022/5	SANJAY BHANDARI VSNARESH KUMAR	10/21/2026	1. **Bookmarking and Pagination:** Pagination is missing from the bookmarks. Kindly update the bookmarks with the correct page numbers as per the Index.
64	10/21/2026	0710102072252026/1	KAMAL GUPTA MEMBER OF ORANGE SKY PROMOTORS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA ORS	10/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
65	10/19/2026	0710102024562026/1	WORKERS/EMPLOYEES OF SARAYA INDUSTRIES LTD. (THROUGH AUTHORISED REPRESENTATIVE OF RAJKUMAR VISHWAKARMA VS. SARAYA INDUSTRIES LTD	10/21/2026	1. As per the Compliance Order dated 20.05.2026, the reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Kindly attach latest order in pdf.
66	10/19/2026	0710102026952026/8	RIECO INDUSTRIES LIMITED VS. AKSHARA HORTICULTURE SOLUTIONS PROVIDERS PRIVATE LIMITED	10/21/2026	Writing **List of Objections** 1. **Index and Bookmarking:** The Index and bookmarking are missing from the PDF. Kindly prepare and include the Index and ensure that the PDF is properly bookmarked. 2. **Pagination:** Pagination is missing in the PDF. Kindly ensure that all pages are properly numbered in accordance with the Index. 3. **Signatures on Rejoinder:** The signature is missing from every page of the Rejoinder. Kindly ensure that each page is duly signed. 4. **Counsel Details and Signature:** The counsel's details and signature are missing from the last page of the Rejoinder. Kindly provide the complete counsel details and affix the requisite signature. 5. **Proof of Service:** The Proof of Service is missing from the PDF. Kindly attach the same. 6. **Duplicate PDF:** The same PDF has been uploaded twice. Kindly remove the duplicate copy. 7. **Compliance Order and Delay Undertaking:** Kindly attach the Compliance Order and the latest order, if any. Please also mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing the Compliance Order, kindly submit an undertaking strictly in the format prescribed under Annexure-2 of the NCLT
67	4/14/2026	0710102028862026/1	MR GOBINDER SINGH CHOPRA ORS VS. PREMINDER SINGH	10/21/2026	1. **Incomplete PDF:** Blank pages have been uploaded in the PDF. Kindly replace the blank pages and upload the complete PDF containing all the requisite documents.
68	10/19/2026	0710102037262026/3	VIVEK PARTI VSKAWALJIT SINGH	10/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. kindly correct the bookmarking according to your
69	9/17/2026	0710102079292026/1	GAURAV MITTAL VS. J M W INDIA PRIVATE LIMITED	10/21/2026	Writing **List of Objections** 1. **Court Fee on Vakalatnama:** One court-fee stamp of ₹1 is missing from the Vakalatnama in the PDF. Kindly affix the requisite court-fee stamp. 2. **Compliance Order and Delay Undertaking:** As per the Compliance Order dated 28.09.2026, the Reply was required to be filed within seven days from the date of the said order. Kindly find attached the latest order for your reference. Further, as per the NCLT Circular dated 12.08.2026, Annexure-II – _Undertaking for Registration and Listing of Matters "With Defects"_ is required to be duly completed and submitted. Kindly attach the duly completed undertaking, clearly stating the reason for the delay, at the very beginning of the Index.
70	10/26/2026	0710102075352026/1	APEX COURT COMMITTEE OF SUPERTECH LIMITED VS INSOLVENCY & BANKRUPTCY BOARD OF INDIA	10/19/2026	1.kindly attach the latest order in pdf
71	10/16/2026	0710102072432024/3	CANARA BANK VS. SHRI AKHILESH	10/19/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. Therefore, kindly provide an explanation for the delay in filing the affidavit in the Undertaking Form (Annexure-II) as prescribed under the circular dated 12.08.2026, available on the NCLT website. The duly completed Undertaking must be attached at the very beginning of the index. 2. Kindly attach a copy of the latest order, if any, in PDF format.

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72	10/16/2026	0710102072462024/3	CANARA BANK VS. SHRI JAMUNA PRASAD	10/19/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. Therefore, kindly mention the reason for the delay in the Undertaking Form (Annexure-II) as prescribed under the circular dated 12.08.2026, available on the NCLT website, and attach the duly completed Undertaking at the very beginning of the index. 2. Kindly attach a copy of the latest order in PDF format.
73	10/24/2026	0710102015462025/6	GIAN CHAND NARANG LIQUIDATOR SECTION 43 VS. MR. MANISH JAIN SUSPENDED MANAGING DIRECTOR M/S NCML INDUSTRIES LIMITED	10/19/2026	1. The court vide order dated 19.05.2026 directed to file reply within one week. Also attach latest order. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**.
74	10/24/2026	0710102015492025/5	GIAN CHAND NARANG LIQUIDATOR SECTION 66 VS. 1. MR. MANISH JAIN SUSPENDED MANAGING DIRECTOR M/S NCML INDUSTRIES LIMITED	10/19/2026	1. The court vide order dated 19.05.2026 directed to file reply within one week. Also attach latest order. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**.
75	10/17/2026	0710102018672025/9	SHRAVAN MINOCHA AND ORS VS. MS RAHEJA DEVELOPERS LTD	10/19/2026	1. In undertaking kindly mention defects same as the last objections given by the NCLT
76	10/17/2026	0710102018672025/8	SHRAVAN MINOCHA AND ORS VS. MS RAHEJA DEVELOPERS LTD	10/19/2026	1. In Reply filed by R-2 but in Affidavit is filed by R-1. There is mismatch in affidavit. 2. In undertaking kindly mention defects same as the last objections given by the NCLT
77	10/17/2026	0710102064642025/2	RKG FINVEST LIMITED VS. BEANS & MORE HOSPITALITY PRIVATE LIMITED THROUGH ITS RESOLUTION PROFESSIONAL MR. PRABHJIT SINGH SONI REGISTRATION NO. IBBI/IPA-002/IPN00065/2017-2018/10143	10/19/2026	1.bookmarking mandatory with pagination. 2.pagination missed in index and pdf also. 3.notary and sign missed on affidavit. 4.kindly attach the compliance order and the latest order if In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 5.counsel detail sign missed in index.
78	10/22/2026	0710102085352025/3	STATE BANK OF INDIA VS. ARVIND DHAM	10/19/2026	1.as per the compliance order the rejoinder was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index.
79	10/24/2026	0710102111912025/5	MR. BHUVAN MADAN VS. STATE BANK OF INDIA (SBI)	10/19/2026	1. The explanation for the delay is not legible due to poor handwriting. Kindly provide a detailed and clearly typed explanation of the delay in the undertaking form. 2. Kindly attach the latest order in PDF format.
80	10/17/2026	0710102002902026/2	MANISH LALJI DAWDA VS. GHEVAR CHAND KANUNGA	10/19/2026	Kindly attach a copy of the Compliance Order and the latest order, if any. In case of any delay in filing, you are requested to duly fill out the Undertaking Form (Annexure-II), available on the NCLT website, explaining the reasons for the delay, and attach the completed Undertaking at the very beginning of the index. Pagination has not been provided in the bookmarks. Kindly ensure that proper page numbers are included in the bookmarks.
81	10/11/2026	0710102042462026/9	SHEHZADI GULNAR MIRZA VS. MSX MALL PRIVATE LIMITED	10/19/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Volume-wise index volume-1 and 2 missing 3. As per the Compliance Order dated 01.10.2026, the Reply was required to be filed on or before 05.10.2026. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach the Latest order
82	10/26/2026	0710102033002026/1	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	10/19/2026	1.kindly fill the all information in undertaking serial no 1.
83	10/22/2026	0710102036642026/5	MS VASU BUILDTECH VS. KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	10/19/2026	1. Kindly attach the latest order, if any, and mention the date on which the Compliance Order was uploaded in the Index. In case of any delay in filing, you are requested to duly fill out the Undertaking Form prescribed under Annexure-II of the NCLT Circular dated 12.08.2026, available on the official NCLT website, clearly explaining the reasons for the delay. The duly completed Undertaking Form must be attached at the very top of the Index. 2. Kindly ensure that the Diary Number is duly filled in the Undertaking Form.
84	10/16/2026	0710102047032026/7	COX WORLDWIDE CONSULTANTS PRIVATE LIMITED VS. GRAINLAND AGROTECH PRIVATE LIMITED	10/19/2026	1. Only proof of service uploaded in pdf, kindly upload complete file. 2. Also attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for
85	10/16/2026	0710102051462026/1	RAJESH MITTAL VS. SUMIT GOYAL	10/19/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Also attach latest order in pdf. 3. Same pdf uploaded twice, kindly remove it once.
86	10/20/2026	0710102060692026/3	DEEPAK VIG VS. AVDHESH MITTAL THROUGH RP	10/19/2026	1. Kindly attach the LATEST order, if any. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
87	10/26/2026	0710102075312026/1	SANTOSHI FINLEASE PVT. LTD. VS. REGISTRAR OF COMPANIES	10/19/2026	1. kindly provide the explanation of delay on undertaking and kindly fill the specific defects serial no 1.
88	10/22/2026	0710102076992026/2	MR. ASHEEM T APADIA VS. SARE GURUGRAM PVT LTD	10/19/2026	1. As per the Compliance Order dated 21.09.2026, the Affidavit of Service was required to be filed within one week from the date of the said order. Kindly find attached the latest order for your reference.Further, in accordance with the Circular dated 12.08.2026, Annexure II – _Undertaking for Registration and Listing of Matters "With Defects"_ is also required to be duly completed and submitted. Kindly ensure compliance with the aforesaid requirements.
89	10/17/2026	0710102033322026/5	NEERAJ KUMAR JAIN VSLAXMI STEELS	10/19/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.8.2026 annexure 2 on the NCLT website and attach it to very top of the index.
90	10/23/2026	0710102090772021/4	PERMINDER SINGH PANNU VS. PAWAN KUMAR GARG RESOLUTION PROFESSIONAL M/S PUMA REALTORS PVT. LTD	10/19/2026	1. As per the compliance order there is no direction for reply.
91	10/16/2026	0710102071432024/6	ATUL MITTAL RESOLUTION PROFESSIONAL LOGIX INFRATECH PRIVATE LIMITED VS. SR BUILDCRAFT LLP	10/19/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top the index.

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92	10/12/2026	0710102009942025/5	MONIKA GHEI VS. MADHAV SARAN AGARWAL	10/19/2026	1. order dated 22.04.2026 is missing in pdf 2. As per the Compliance Order dated 01.10.2026, the Affidavit was required to be filed on or before 05.10.2026. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach the Latest order
93	10/17/2026	0710102016212025/14	PREETI AGGARWAL VS. JETAIR PRIVATE LIMITED & OTHERS	10/19/2026	1.kindly file as an IA.
94	10/19/2026	0710102036772026/3	VIVEK PARTI VS. JATINDER SINGH	10/19/2026	1. Sign missed in every page of Reply. 2. Kinldy attach the Latest order. 3. As per the Compliance Order, the reply was required to be filed within two week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
95	9/7/2026	0710102055892022/2	SAROJ GOYAL VSPUMA REALTORS PRIVATE LIMITED	10/19/2026	1. As per the Compliance Order dated 22.04.2026, the Reply shall take steps to bring the reply affidavit on record on before the date i.e. 06.07.2026. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. In your latest order there is no direction for REPLY. Without direction we will not proceed document as per circular notice dated 25.08.2026.
96	9/7/2026	0710102048812023/1	VIJAY KUMAR BAWEJA VS. PAWAN KUMAR GARG	10/19/2026	1. As per the Compliance Order dated 22.04.2026, the Reply was required to be filed before the next date of hearing i.e. 06.07.2026. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. In your latest order there is no direction for REPLY. Without direction we will not proceed document as per circular notice dated 25.08.2026.
97	10/23/2026	0710102062772023/7	INDIAN BANK VS. SMT. SAMIKSHA MAHAJAN	10/19/2026	1. OCR missing in page no- volume-3,4,5. If you are unable to OCR the pages then you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. counsel details are missing in volume-4 3. As per the Compliance Order dated 20.08.2026, the Written Submission was required to be filed within 1 week However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach the Latest order 5. As per your index condonation of delay of ORDER is attach in this pdf
98	10/19/2026	0710102071982023/23	SGM STEELS PRIVATE LIMITED.	10/19/2026	1. Kinldy attach the Compliance Order.
99	10/15/2026	0710102049262024/6	ASHUTOSH GARG VS. GUARDIAN LIFECARE PRIVATE LIMITED	10/19/2026	1. As per the Compliance Order, no direction has been issued by the Court for filing a reply. Kindly take the necessary steps accordingly.
100	10/26/2026	0710102024152024/9	CHETAN STEELS PRIVATE LIMITED	10/19/2026	1.pagination missed in bookmarking not done.
101	10/25/2026	0710102026912026/4	ROYAL TREXIM PRIVATE LIMITED VS. AKURATH STEELS PRIVATE LIMITED	10/19/2026	1. OCR mandatory in every page of PDF.
102	10/26/2026	0710102045212026/2	VIJENDER SHARMA VS. KISHAN PAL SINGH	10/19/2026	1.as per the compliance order the affidavit was to be filed with in two weeks, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 and attach it to very top of the index. 2.kindly fill all information in undertaking serial no 1 and kindly fill the explanation.
103	10/22/2026	0710102051852026/2	RAMNIKLAL S GOSALIA AND CO VS. GLOBE PANEL INDUSTRIES INDIA PRIVATE LIMITED	10/19/2026	1.as per the compliance order not given any direction for affidavit.
104	10/16/2026	0710102102002024/1	DEPARTMENT OF TOWN AND COUNTRY PLANNING VS. ATUL KUMAR KANSAL	10/19/2026	1.kindly attach the latest order if In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
105	10/22/2026	0710102107422024/2	MANISH LALJI DAWDA VS. MANOJ KANUNGA	10/19/2026	1. Kindly attach the duly sworn and notarised affidavit to the PDF. 2. Proper bookmarking and pagination of the entire PDF are mandatory. Kindly ensure that the PDF is bookmarked in accordance with the Index, with accurate page numbers corresponding to each document. 3. As the Compliance Order does not contain any specific direction regarding this document, kindly attach the latest order. In the event of any delay in filing, please complete the undertaking form prescribed under Annexure II of the relevant NCLT circular available on the official NCLT website, duly explaining the delay. The completed undertaking must be placed at the very beginning of the
106	10/16/2026	0710102057622025/4	ESSAR POLYMA ENGINEERS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	10/19/2026	1. Kindly ensure that the Index includes the heading **“AFFIDAVIT ON BEHALF OF THE APPELLANT”**, exactly as mentioned on page no. 2 of the PDF. 2. If you are filing a Reply, kindly attach the duly executed Vakalatnama in PDF format. 3. If you are filing an Affidavit, please note that the Order dated 08.07.2026 contains no direction for filing the same. In the absence of such a direction, the document cannot be processed in accordance with the Circular Notice dated 25.08.2026. Kindly take the necessary steps accordingly.
107	10/23/2026	0710102077312025/9	SERIOUS FRAUD INVESTIGATION OFFICE VS. INTERNATIONAL RECREATION AND AMUSEMENT LIMITED	10/19/2026	1. Kindly attach the Compliance Order along with the latest order. In case of any delay in filing, kindly submit the duly completed Undertaking Form prescribed under Annexure-II of the NCLT Circular dated 12.08.2026, in PDF format, clearly explaining the reasons for the delay.
108	10/23/2026	0710102109262025/29	KARABI VINIMAY PRIVATE LIMITED VS. GRIMUS EXPORTS PRIVATE LIMITED	10/19/2026	1.OCR missed in pdf.
109	10/26/2026	0710102011352026/6	GAURAV RAJ BAJAJ VS. SANSKRITI VILLAS PRIVATE LIMITED	10/19/2026	1.page no 93,178,145,186 to 198.212 to 239.288,317,318,319,320,322, are pages not clear in pdf.
110	10/22/2026	0710102069842026/4	GANPATI ROLLINGS PRIVATE LIMITED VS. JV INDUSTRIES PRIVATE LIMITED	10/19/2026	1.As per the Compliance Order dated 28.09.2026, the reply was required to be filed with in seven days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. 2. kindly provide the elaborate explanation of delay on undertaking.
111	10/23/2026	0710102035482025/1	SANJIV NARULA VSRESOLUTION PROFESSIONAL, MR. DEVVART RANA	10/19/2026	1. Kindly attach the LATEST order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
112	10/22/2026	0710102072822026/1	DMI FINANCE PRIVATE LIMITED VS. MAHAGUN INDIA PRIVATE LIMITED	10/19/2026	1. Kindly give proper explanation for the delay in the undertaking form.

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113	10/17/2026	0710102076862026/2	DH IMPEX LIMITED	10/19/2026	1. index and bookmarking missed in pdf. 2. pagination missed in pdf. 3. Notary, sign and date missed in affidavit. 4. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 5. kindly upload complete pdf
114	10/22/2026	0710102077642026/9	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/19/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. As per Order dated 7.10.2026 attached herewith, there are no directions given to file the written submissions you are therefore requested to kindly clarify.
115	9/18/2026	0710102077642026/1	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/19/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. As per Order dated 17.09.2026 and 7.10.2026 attached herewith, there are no directions given to file the minutes of meeting you are therefore requested to kindly clarify.
116	9/18/2026	0710102077642026/2	ADVANCE CONSTRUCTION COMPANY PRIVATE LIMITED VS. EUPHORIA SPORTS CITY PRIVATE LIMITED	10/19/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 and 7.10.2026 available on the NCLT website and attach it to the very top of the index. 2. As per Order dated 17.09.2026 attached herewith, there are no directions given to file the minutes of meeting you are therefore requested to kindly clarify.
117	10/26/2026	7.10102E+14	SARVESH KASHYAP LIQUIDATOR OF HELPLINE HOSPITALITY PRIVATE LIMITED VSAMRITSAR DEVELOPMENT AUTHORITY	10/19/2026	1.kindly file as an IA.
118	10/11/2026	0710102030852025/3	M/S RANJIT DAS VS. M/S MSX MALL PVT LTD	10/19/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Volume-wise index volume-1 and 2 missing 3. As per the Compliance Order dated 01.10.2026, the Reply was required to be filed on or before 05.10.2026. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach the Latest order
119	10/11/2026	0710102030822025/3	M/S RANJIT DAS VS. M/S MSX MALL PVT LTD	10/19/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Volume-wise index volume-1 and 2 missing 3. As per the Compliance Order dated 01.10.2026, the Reply was required to be filed on or before 05.10.2026. However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach the Latest order
120	10/13/2026	0710102025022026/2	ANUP KUMAR VS. MADHU JAIN	10/19/2026	1. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2.kindly attach the latest order in pdf
121	10/26/2026	0710102103482025/9	MIDAS FOODS INDIA PRIVATE LIMITED	10/19/2026	1.kindly attach the latest order if In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
122	10/17/2026	0710102030992026/5	BONNA-AGELA INDIA PRIVATE LIMITED	10/19/2026	Compliance with Notice dated 25.08.2026 – Filing of Affidavit in Response to the Report of the Registrar of Companies As per the Compliance Order, there is no specific direction for filing an Affidavit in Response to the Report of the Registrar of Companies. Therefore, you are requested to kindly attach a copy of the Compliance Order and the latest order, if any. In case of delay in filing the said affidavit, you are requested to duly fill out the Undertaking in Annexure-II, available on the NCLT website, and place it at the very beginning of the index. Please note that, in the absence of the Compliance Order, the documents will not be processed in accordance with the notice dated 25.08.2026
123	10/22/2026	0710102053802026/2	SCB STEELS PRIVATE LIMITED	10/19/2026	1. Kindly ensure that every page of the PDF is duly signed and marked as a “True Copy” before resubmission.
124	9/7/2026	0710102009662020/1	PARAMJIT SINGH SAINI VS. PUMA REALTORS PRIVATE LIMITED	10/18/2026	As per the Order dated 22.04.2026, directions were issued to file an amended Memo of Parties along with proof of service. However, no further directions to file an amended Memo of Parties have been issued in the subsequent orders. Further, the proof of service, as directed by the Court, has not been attached to the PDF. Kindly obtain fresh directions from the Court for taking the amended Memo of Parties on record.
125	10/26/2026	0710102060532026/2	MARDIA SAMYOUNG CAPILLARY TUBES COMPANY LIMITED VS. WELCURE DRUGS AND PHARMACEUTICALS LIMITED	10/18/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index. 2. kindly provide the complete Counsel details (contact number and E-mail id)
126	10/24/2026	0710102015452025/6	GIAN CHAND NARANG LIQUIDATOR SECTION 45 VS. MR.MANISH JAIN	10/18/2026	1. The court vide order dated 19.05.2026 directed to file reply within one week. Also attach latest order. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. kINDLY GIVE THE REASON FOR DELAY IN THE GIVEN UNDERTAKING The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
127	10/22/2026	0710102002902026/3	MANISH LALJI DAWDA VS. GHEVAR CHAND KANUNGA	10/18/2026	Please be informed that the attached compliance order is dated 27.03.2026 wherein 1 week's time was granted to bring the reply on record. Kindly also attach latest order or orders after the said compliance order. FUrther you may also provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
128	10/7/2026	0710102026842026/14	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/16/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Also attach latest order.

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129	10/15/2026	0710102057882026/1	SANJAY GARG	10/16/2026	As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
130	10/15/2026	0710102086642025/5	VIVRITI CAPITAL LIMITED VS. AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED	10/16/2026	Kindly file the document once the order is uploaded and then annex the same with your pdf
131	10/15/2026	0710102086642025/4	VIVRITI CAPITAL LIMITED VS. AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.volume 2 missed in pdf
132	10/15/2026	0710102058802025/7	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSVIVRITI CAPITAL LIMITED	10/16/2026	1. The compliance order dated 12.10.2026 has not yet been uploaded. Kindly upload the Written Submissions once the compliance order is uploaded
133	10/16/2026	0710102067702024/6	SUKAM POWER SYSTEMS LIMITED VS. DCB BANK	10/16/2026	1. As per the Compliance Order dated 29.04.2026, the reply affidavit was required to be filed with in ten days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted. 2. kindly attach the latest order too."
134	10/15/2026	0710102106312023/4	INDIAN BANK VS. SONA BANSAL	10/16/2026	1.only proof of service and index uploaded in pdf, kindly uploaded the reply completely. 2.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 3.kindly attach the vakalatanama copy in pdf.
135	10/15/2026	0710102083832026/1	SURESH CHANDRA AGARWAL VSRAMPHAL BHARADWAJ	10/16/2026	you have attached an application instead of affidavit
136	10/15/2026	0710102073772026/1	MR. BALJEET SINGH AND MRS. MANDEEP KAUR VS. ROMA UNICON DESIGNEX CONSORTIUM	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
137	10/15/2026	0710102070632026/2	AJIT SINGH VS. EARTH INFRASTRUCTURE LIMITED	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
138	10/15/2026	0710102100862025/5	SH SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RP	10/16/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
139	10/7/2026	0710102026842026/26	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/16/2026	1\\. Kindly attach the Compliance Order. In case of any delay in compliance, you may submit an undertaking in the prescribed format as per Annexure-II of the NCLT Circular dated 12.08.2026, available on the NCLT website. The undertaking must be included in the same PDF at the very beginning of the Index. 2\\. Pages 13 to 16 are not legible. Kindly upload clear, typed copies of the said pages.
140	10/7/2026	0710102026842026/10	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	10/16/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Same pdf uploaded twice, kindly remove it once. 3. Also attach latest order.
141	10/15/2026	0710102075632024/4	SANJAY GARG VS. HARYANA SHAHARI VIKAS PRADHIKARAN	10/16/2026	1\\. As per the Compliance Order, the affidavit was required to be filed within one week. Kindly submit an undertaking in the prescribed format under Annexure-II of the NCLT Circular dated 12.08.2026, explaining the delay in filing the affidavit, and attach the same at the very beginning of the Index in the PDF. https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
142	10/15/2026	0710102400502012/29	SH. RAMANDEEP SINGH AHULWALIA & ORS. VS M/S. SUNTIME ENERGY LTD. & ORS.	10/16/2026	As per the Compliance order which was uploaded on NCLT Website on 07.10.2026 the affidavit was to be filed affidavit shall be filed during the course of the day. however there is a delay in filing the same. Kindly give an undertaking in Annexure-II format as provided in the NCLT Circular dated 12.08.2026 which is available on the NCLT Website. In the undertaking you may provide the reason for delay
143	10/15/2026	0710102048162026/3	JAKSON LIMITED	10/16/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. On Page No. 90,91, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 3. Kindly ensure that OCR is applied to every page of the PDF.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

SRISHTI B SHAH

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